# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

IA NO. \_\_\_\_ 2023 IN

..... Applicant/IRP

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) - Under 7 IBC ,2016

IN THE MATTER OF:			
Canara Bank		Financial Credit	or
V/s			
M. D. W. D. L. L. D. T. L.			
M/s Rattan Poultries Pvt Ltd.	****	Corporate Debt	or
AND			
IN THE MATTER OF			
Sanjay Kumar Aggarwal, IRP			
Ratan Poultries Private Limited – in CIRP u	inder IBC		

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors.

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SANJAY KUMAR ACCARWAL
Interim Resolution Professional in the matter of
RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date: 28.02.2023 Place: Mohali



# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

IA NO. \_\_\_\_ 2023 IN

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) - Under 7 IBC ,2016

IN THE MATTER OF:	
Canara Bank	Financial Creditor
V/s	
M/s Rattan Poultries Pvt Ltd.	Corporate Debtor
AND	
IN THE MATTER OF	
Sanjay Kumar Aggarwal, IRP	
Ratan Poultries Private Limited - in CIR	P under IBC
	Applicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors.

#### MEMO OF PARTIES

Sanjay Kumar Aggarwal,
Liquidator - M/s Punjab Basmati Rice Limited - In Liquidation
IBBI/IPA-002/N-00126/2017-18/10295
# C-20, Wave Estate, Sector 85,
SAS Nagar, Mohali -160 055 (Pb)

Mobile: 98761 05414

E-mail: sanjayaggarwal.fcs@gmail.com

ip.rattanpoultries@gmail.com

...APPLICANT/IRP



# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

IA NO. \_\_\_\_ 2023 IN

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) - Under 7 IBC ,2016

IN THE MATTER OF:		
Canara Bank	Fina	ncial Creditor
V/s		
M/s Rattan Poultries Pvt Ltd.	Cor	porate Debtor
AND		
IN THE MATTER OF		
Sanjay Kumar Aggarwal, IRP		
Ratan Poultries Private Limited - in CIRF	under IBC	
	A	pplicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors.

#### MOST RESPECTFULLY SHOWETH:

- That the present application under Section 60(5) IBC, is being filed by Mr.
   Sanjay Kumar Aggarwal in capacity of the Interim Resolution Professional
   for M/s Rattan Poultries Private Limited appointed by this Hon'ble
   Adjudicating Authority vide order dated 07.02.2023.
- 2. That an application for Corporate Insolvency Resolution Process filed by CANARA BANK (Applicant) under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 has been admitted on 07.02.2023 by this Hon'ble Adjudicating Authority (National Company Law Tribunal, Chandigarh Bench, Chandigarh (CP(IB)NO.59/CHD/PB/2022); Wherein; Sanjay Kumar Aggarwal (Regn. No. IBBI/IPA-002/IP<sub>7</sub>

N00126/2017-2018/10295), the undersigned has been appointed as Interim Resolution Professional, who is directed by this Hon'ble Tribunal (AA) to take necessary actions in accordance with the relevant provisions of the Insolvency and Bankruptcy Board of India Code 2016 read with Rules and Regulations thereof. Copy of the order dated 07.02.2023 as issued by this Hon'ble Tribunal is attached herewith and marked as Annexure "A-1"

- 3. That copy of Public Announcement in prescribed Form A inviting claim from creditors of the corporate debtor, duly signed the undersigned Interim Resolution Professional alongwith newspaper publication copy of The Tribune (English) and Punjabi Tribune (Translating English version into Punjabi language) is attached and marked as Annexure "A-2".
- 4. That In compliance with Regulation 13(2) of Insolvency and Bankruptcy of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016, A List of Creditors of the corporate debtor namely RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)) is prepared and maintained by the IRP. Copy of List of Creditors of Rattan Poultries Private Limited is attached and marked as Annexure A-3.
- 5. That Committee of Creditors of the corporate debtor have been constituted and report certifying the constituting the Committee of Creditors under Regulation 17 (1) IBBI( Insolvency Resolution Process for Corporate Persons) Regulations, 2016 prepared by the undersigned Interim Resolution Professional is attached and marked as Annexure A-4.
- 6. That the applicant shall convene/hold the First Committee of Creditors Meeting of Rattan Poultries Private Limited within a period of 7 days after filing/ submission of Report on Constitution of Committee of Creditors of Rattan Poultries Private Limited before this Hon'ble Adjudicating Authority.

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#### PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Adjudicating Authority may graciously be pleased to:-

- (a) Allow the present Application;
- (b) To allow and to take on record the Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors as filed/submitted by IRP before this Hon'ble Tribunal.
- (c) Any other / further orders may be passed or directions may kindly be passed by this Hon'ble Tribunal as deemed fit and appropriate in the facts and circumstances of the case.

...APPLICANT/IRP

SANJAY KUMAR AGGARWAL, IRP RATTAN POULTRIES PRIVATE LIMITED

Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

# C-20, Wave Estate, Sector 85,

SAS Nagar, Mohali – Punjab - PIN-160 055 E-mail: sanjayaggarwal.fcs@gmail.com

Ip.rattanpoutries@gmail.com

Place: Mohali

Date: 28.02.2023





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SANJAY KUMAR AGGARWAL

Article 4 Affidavit

Not Applicable

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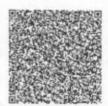
SANJAY KUMAR AGGARWAL

Not Applicable

SANJAY KUMAR AGGARWAL

(Twenty only)





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# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

IA NO. \_\_\_\_ 2023 IN

C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) - Under 7 IBC ,2016

IN	THE	MATTER	OF:

Canara Bank

..... Financial Creditor

V/s

M/s Rattan Poultries Pvt Ltd.

.... Corporate Debtor

AND

#### IN THE-MATTER OF

Sanjay Kumar Aggarwal, IRP Ratan Poultries Private Limited – in CIRP under IBC

..... Applicant/IRP

An application u/s 60(5) IBC by Interim Resolution Professional for Submission/placing on record Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors .

#### AFFIDAVIT

I, Mr. Sanjay Kumar Aggarwal, S/o Sh.Shyam Lal Aggarwal, Aged 55 years, Insolvency Professional, Regn. No. IBBI/IPA-002/IP-NOO126/2017-18/10295, having office at # C-20, Block –C, Wave Estate, Sector 85, SAS Nagar, Mohali – 160 055 (Punjab) do hereby solemnly affirms and state as under: -

That the applicant is Interim Resolution Professional - Ratan Poultries Private Limited – in CIRP under IBC appointed by this Hon'ble Adjudicating Authority vide order dated 07.02.2023 in CP(IB) No.59/Chd/Pb/2022 and submitting the Report constituting the Committee of Creditors under Regulation 17 (1) IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 under the Insolvency and Bankruptcy Code, 2016 alongwith List of Creditors and other supporting documents in CIRP of corporate debtor as per directions of this Hon'ble Adjudicating Authority.

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2. That the contents /statement made in paragraphs 1 to 6 of this application/report are true and correct to my knowledge and legal averments are believed to be true and correct as per advice of counsel. No part of it's false and nothing material has been concealed therefrom.

Place: Mohali

Date: 28.02.2023

#### VERIFICATION

Verified at Chandigarh on this 28<sup>th</sup> day of February,2023, that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Place: Mohali

Date: 28.02.2023

### THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

(Exercising powers of Adjudicating Authority under the Insolvency and Bankruptcy Code, 2016)

> CP (IB) No. 59/Chd/Pb/2022 Under Section 7 of the Insolvency & Bankruptcy Code, 2016

In the matter of: Canara Bank through its Assistant General Manager Sh. Arvind Kumar. Having its Head Office at 112. J.C. Road, Bangalore, and office at: Asset Recovery Management Branch Circle Office, Plot No.1, 4th Floor, Sector 34, Chandigarh.

....Petitioner-Financial Creditor

M/s Rattan Poultries Pvt Ltd. through its Managing Director. having its Registered Office at: Village Sadatpur, Teshil Malerkotla District Sangrur. CIN No: U01222PB1999PTC022555

...Respondent-Corporate Debtor

Judgment delivered on: 07.02.2023

Coram: HON'BLE MR. HARNAM SINGH THAKUR, MEMBER (JUDICIAL) HON'BLE MR. SUBRATA KUMAR DASH, MEMBER (TECHNICAL)

Vs.

### Present through Video Conferencing:

For the Petitioner-Financial Creditor

; Mr. Yogesh Kumar, Advocate

For the Respondent-Corporate Debtor : Proceeded ex parte vide

order dated 23.11.2022

PER: HARNAM SINGH THAKUR, MEMBER (JUDICIAL)

CP (IB) No. 59/Chd/Pb/2022





#### JUDGMENT

The present petition has been filed by Canara Bank (hereinafter referred to as 'Petitioner/Financial Creditor') through its Assistant General Manager Sh. Arvind Kumar under Section 7 of the Insolvency and Bankruptcy Code, 2016 (hereinafter referred to as 'Code') read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to initiate the Corporate Insolvency Resolution Process ('CIRP') against M/s Rattan Poultries Pvt Ltd. (hereinafter referred to as 'Respondent/Corporate Debtor'). The petition is signed by Mr. Arvind Kumar, AGM with the affidavit verifying the contents of the application appended thereto.

- 2. The Corporate Debtor is stated to be incorporated on 12.05.1999 under provisions of the Companies Act, 1956. The company having its registered address at having its Registered Office at Village Sadatpur, Teshil Malerkotla, District Sangrur. Therefore, the jurisdiction lies with this Bench of the Tribunal. The master data of the corporate debtor is attached as Annexure-3 of the petition.
- 3. Brief facts of the case are that the corporate debtor was having a regular account with the petitioner since 2010. The corporate debtor ran into financial trouble and in the year 2015, the corporate debtor requested the petitioner for restructuring of loan facilities, including a working capital facility and an already existing term loan with fresh term loan. The financial creditor after verifying company records granted a financial facility of Rs.15,81,99,000/- in form of OCC of Rs.500 Lakhs, Term Loan-I of Rs.335 Lakhs, Term Loan-II of Rs.475 Lakhs, Term Loan-III of Rs.165 Lakhs, WTCL of Rs.106.99 Lakhs, DPN Agry Rs.100 Lakhs. The total liability as on 09.02.2022 was of Rs.1987.03 Lakhs. The terms

CP (IB) No. 59/Chd/Pb/2022

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and conditions were conveyed to the corporate debtor vide Sanction Letter dated 30.06.2015. For the financial facility of Rs.15,81,99,000/- the corporate debtor executed the following documents:- Sanction Letter dated 30.06.2015, Debt Reconstructing Agreement dated 04.07.2015, Debtor-Creditor Agreement dated 04.07.2015 & Letter of Undertaking for Restructuring of Loan dated 04.07.2015. The Directors of the corporate debtor gave their personal guarantees of Rs.15,81,99,000/-, vide guarantee agreement dated 04.07.2015. In the year 2018, the corporate debtor was further granted a DPN Facility of Rs.100 Lakhs, taking the overall financial facility to Rs.16,81,99,000/-. The corporate debtor became irregular in making payments and was classified as Non-Performing Asset on 09.02.2019. The proceedings under SARFAESI Act, 2002 were initiated on 12.02.2019 and 29.03.2019. The financial creditor filed Original Application No.1858 of 2019 before Debt Recovery Tribunal, Chandigarh on 27.06.2019. The corporate debtor still failed to repay the amount and Rs.1987.03 Lakhs is outstanding financial debt as on 09.02.2022.

4. It is stated in Part-IV of Form No.1 that the total amount claimed to be in default is Rs.19,87,03,000/- (Rupees Nineteen Crores Eighty-Seven Lakhs Three Thousand Only as on 09.02.2022 plus further interest and expenses from 10.02.2022) and the date of default is 10.11.2018 i.e. default in one of the Term Loan Accounts Bearing No.2112796000003 of the corporate debtor on 10.11.2018 and after that, all other facilities of the corporate debtor were classified as Non-Performing Asset by Canara Bank on 09.02.2019. Copy of Account statement (Annexure-5), CIBIL (Annexure-8), Loan Application (Annexure-9), Sanction letter (Annexures-10), Resolution (Annexures-11 & 17), Debt restructuring agreement (Annexure-12), debtor-creditor agreements (Annexures-

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- -13), Guarantee agreements (Annexures 15 & 20), Hypothecation agreement (Annexure-19) & Sale-Deed (Annexure-21) are attached with the main petition.
- The notice of this petition was issued to the respondent corporate debtor to show cause as to why this petition be not admitted. The Affidavit of service was filed vide Diary No. 00265/3 dated 22.08.2022. Vide order dated 28.09.2022, the last opportunity was granted to the respondent corporate debtor for filing the reply. But neither the reply was filed nor the respondent corporate debtor appeared, therefore, the respondent-corporate debtor proceeded against ex parte. The short written submissions were filed by the petitioner vide Diary No.00265/4 dated 10.11.2022.
- We have heard the learned counsel for the petitioner and have also perused the record carefully.
- 7. Section 7(5)(a) of the Code is as follows:-
  - "5) Where the Adjudicating Authority is satisfied that—
  - (a) a default has occurred and the application under sub-section (2) is complete, and there is no disciplinary proceedings pending against the proposed resolution professional, it may, by order, admit such
- The issue for consideration is whether the present application is filed within 8. limitation. It can be seen from the records that the date of default is 10.11.2018 i.e. default in one of the Term Loan Account Bearing No.2112796000003 of the corporate debtor on 10.11.2018 and after that, all other facilities of the corporate debtor were classified as Non-Performing Asset by Canara Bank on 09.02.2019. The present petition is filed vide diary No.00265 dated 18.02.2022 and was re-filed on 08.03.2022. The period from 15.03.2020 till 28.02.2022 stands. excluded by virtue of an order dated 27.04.2021 passed by the Horvale Supreme Court in "In Re: Cognizance for Extension of limitation registered as

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Suo-Moto Writ Petition (C) No. 3/2020. The operative portion of the order passed by Hon'ble Apex Court on 27.4.2021 is as follows:-

"We also take judicial notice of the fact that the steep rise in COVID-19 Virus cases is not limited to Delhi alone but it has engulfed the entire nation. The extraordinary situation caused by the sudden and second outburst of COVID-19 Virus, thus, requires extraordinary measures to minimize the hardship of litigant-public in all the states. We, therefore, restore the order dated 23rd March, 2020 and in continuation of the order dated 8th March, 2021 direct that the period(s) of limitation, as prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings, whether condonable or not, shall stand extended till further orders."

Further in M.A. 21 of 2022, Hon'ble Supreme Court held:-

"In continuation of the subsequent orders dated 08.03.2021, 27.04.2021 and 23.09.2021, it is directed that the period from 15.03.2020 till 28.02.2022 shall stand excluded for the purposes of limitation as may be prescribed under any general or special laws in respect of all judicial or quasi-judicial proceedings".

Therefore, this Adjudicating Authority finds that this application is filed well within the time of limitation.

9. Another issue for consideration is whether there is a default in payment or not. It is observed from the record that in the present case, the default is evidenced by Account statement (Annexure-5), CIBIL (Annexure-8), Loan Application (Annexure-9), Sanction letter (Annexures-10), Resolution (Annexures-11 & 17), Debt restructuring agreement (Annexure-12), debtor-creditor agreement (Annexures -13), Guarantee agreements (Annexures - 15 & 20), Hypothecation agreement (Annexure-19), Sale-Deed (Annexure-21) are attached with the main petition. As per the financial records, it is evident that an amount of Rs.19,87,03,000/- (Rupees Nineteen Crores Eighty-Seven Lakhs Three Thousand Only as on 09.02.2022) is still amounts to default.

10. The application filed in the prescribed Form No.1 is found to be complete. Another condition is that there are no disciplinary proceedings pending.

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against the proposed Resolution Professional. In the present case, in Part III of Form 1, Mr. Sanjay Kumar Aggarwal has been proposed as Interim Resolution Professional (IRP). Form No.2 dated 03.02.2022 along with the certificate of IBBI issued in favour of the proposed Interim Resolution Professional. Form-B had been filed vide Diary No.00265/5 dated 13.01.2023. The Law Research Associate of this Tribunal has checked the credentials of Mr. Sanjay Kumar Aggarwal, and there is nothing adverse against him. In view of the above, we appoint Mr. Sanjay Kumar Aggarwal, Registration No. IBBI/IPA-002/IP-N00126/2017-18/10295, Email: sanjayaggarwal.fcs@gmail.com, Mobile No. 98761-05414, the Interim Resolution Professional with the following directions: -

- The term of appointment of Mr. Sanjay Kumar Aggarwal shall be in accordance with the provisions of Section 16(5) of the Code;
- the powers of the Board of Directors shall stand suspended and the management of the affairs shall vest with the Interim Resolution Professional and the officers and the managers of the Corporate Debtor shall report to the Interim Resolution Professional, who shall be enjoined to exercise all the powers as are vested with Interim Resolution Professional and strictly perform all the duties as are enjoined on the Interim Resolution Professional under Section 18 and other relevant provisions of the Code, including taking control and custody of the assets over which the Corporate Debtor has ownership rights recorded in the balance sheet of the Corporate Debtor, etc. as

CP (IB) No. 59/Chd/Pb/2022

provided in Section 18 (1) (f) of the Code. The Interim Resolution Professional is directed to prepare a complete list of the inventory of assets of the Corporate Debtor;

- iii.) The Interim Resolution Professional shall strictly act in accordance with the Code, all the rules framed thereunder by the Board or the Central Government, and in accordance with the Code of Conduct governing his profession and as an Insolvency Professional with high standards of ethics and morals;
- iv.) The Interim Resolution Professional shall cause a public announcement within three days as contemplated under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 of the initiation of the Corporate Insolvency Resolution Process in terms of Section 13 (1) (b) of the Code read with Section 15 calling for the submission of claims against Corporate Debtor;
- v.) It is hereby directed that the Corporate Debtor, its Directors, personnel, and the persons associated with the management shall extend all cooperation to the Interim Resolution Professional in managing the affairs of the Corporate Debtor as a going concern and extend all cooperation in accessing books and records as well as assets of the Corporate Debtor;
- vi.) The Suspended Board Of Directors is directed to give complete access to the Books of Accounts of the corporate debtor maintained

CP (IB) No. 59/Chd/Pb/2022

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under section 128 of the Companies Act. In case the books are maintained in the electronic mode, the Suspended Board of Directors are to share with the Resolution Professional all the information regarding Maintaining the Backup and regarding Service Provider kept under Rule 3(5) and Rule 3(6) of the Companies Accounts Rules, 2014 respectively as effective from 11.08.2022, especially the name of the service provider, the internet protocol of the Service Provider and its location, and also address of the location of the Books of Accounts maintained in the cloud. In case accounting software for maintaining the books of accounts is used by the corporate debtor, then IRP/RP is to check that the audit trail in the same is not disabled as required under the notification dated 24.03.2021 of the Ministry of Corporate Affairs. The statutory auditor is directed to share with the Resolution Professional the audit documentation and the audit trails, which they are mandated to retain pursuant to SA-230 (Audit Documentation) prescribed by the Auditing Assurance Standards Board ICAI. The IRP/Resolution Professional is directed to take possession of the Books of Account in physical form or the computer systems storing the electronic records at the earliest. In case of any non-cooperation by the Suspended Board of Directors or the statutory auditors, he may take the help of the police authorities to enforce this order. The concerned police authorities are directed to extend help to the IRP/RP in implementing this order for retrieval of relevant information from the systems of the corporate debtor, the IRP/RP may take the assistance of Digital

CP (IB) No. 59/Chd/Pb/2022

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Forensic Experts empanelled with this Bench for this purpose. The Suspended Board of Directors is also directed to hand over all user IDs and passwords relating to the corporate debtor, particularly for government portals, for various compliances. The Interim Resolution Professional is also directed to make a specific mention of non-compliance, if any, in this regard in his status report filed before this Adjudicating Authority immediately after a month of the initiation of the CIRP.

- Departments, Banks, Corporate Bodies and other entities with requests for information/documents available with those authorities/institutions/others pertaining to the corporate debtor which would be relevant in the CIR proceedings. The Government Departments, Banks, Corporate Bodies and other entities are directed to render the necessary information and cooperation to the Resolution Professional to enable him to conduct the CIR Proceedings as per law.
- viii.) The Interim Resolution Professional shall after collation of all the claims received against the Corporate Debtor and the determination of the operational position of the Corporate Debtor constitute a Committee of Creditors and shall file a report, certifying the constitution of the Committee to this Tribunal on or before the expiry of thirty days from the date of his appointment, and shall convene the

first meeting of the Committee within seven days of filing the report of the constitution of the Committee: and

- ix.) The Interim Resolution Professional is directed to send a regular progress report to this Tribunal every fortnight.
- 11. In the given facts and circumstances, the present petition being complete and having established the default in payment of the Financial Debt for the default amount being above the threshold limit, the petition is admitted in terms of Section 7(5) of the IBC and accordingly, also direct moratorium in terms of sub-section (1) of Section 14 of the code to take effect as below:
- the institution of suits or continuation of pending suits or proceedings against the corporate debtor including execution of any judgment, decree, or order in any court of law, tribunal, arbitration panel, or other authority;
- transferring, encumbering, alienating, or disposing of by the corporate debtor any of its assets or any legal right or beneficial interest therein;
- c) any action to foreclose, recover or enforce any security interest created by the corporate debtor in respect of its property including any action under the Securitization and Reconstruction of Operational Assets and Enforcement of Security Interest Act, 2002; and
- d) the recovery of any property by an owner or lessor where such property is occupied by or in the possession of the corporate debtor.
- e) It is further directed that the supply of essential goods or services to the corporate debtor as may be specified, shall not be terminated or suspended or interrupted during the moratorium period. The provisions of Section 14(3)

CP (IB) No. 59/Chd/Pb/2022

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shall, however, not apply to such transactions as may be notified by the Central Government in consultation with any operational sector regulator and to a surety in a contract of guarantee to a corporate debtor.

- The order of moratorium shall have effect from the date of this order till completion of the corporate insolvency resolution process or until this Bench approves the resolution plan under sub-section (1) of Section 31 or passes an order for liquidation of the corporate debtor under Section 33 as the case may be.
- 12. We direct the Financial Creditor to deposit a sum of ₹2,00,000/- (Rupees Two Lakhs Only) with the Interim Resolution Professional, to meet out the expense to perform the functions assigned to him in accordance with Regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. The amount, however, is subject to adjustment by the Committee of Creditors as accounted for by the Interim Resolution Professional on the conclusion of CIRP.
- 13. A copy of the order shall be communicated to both parties. The learned counsel for the petitioner shall deliver a copy of this order to the Interim Resolution Professional forthwith. The Registry is also directed to send a copy of this order to the Interim Resolution Professional at his email address forthwith.

14. The petition is admitted accordingly.

(Subrata Kumar Dash) Member (Technical)

February 07, 2023

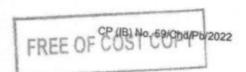
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विश्व अत्यानः Pregistrar
वर्गाः कर्माः विश्व अधिकारणः National Company Law Tribunal
वर्गाः केवः/Chandigan Bandh, कॉपीरेट भवन/Corporale Bhawan
वर्गाः नवर ४ - वर्गा/Plot No. ४-८, भूतनः/Ground Floor,
वेयटर/Sector 27-८, नच्य वर्गा/Madhya Marg,
वर्षां वर्गाः प्रतिवर्गाः प्रतिवर्गाः वर्गाः वर्याः वर्गाः वर्गाः वर्गाः वर्गाः वर्गाः वर्गाः वर्गाः वर्गाः वर्गाः वर

(Harnam Singh Thakur) Member (Judicial)

CERTIFIED TO BE TRUE COPY



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# FORM A PUBLIC ANNOUNCEMENT

A-2/19

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS' OF RATTAN POULTRIES PRIVATE LIMITED

-	REI	LEVANT PARTICULARS	
1.	Name of corporate debtor	Rattan Poultries Private Limited	
2.	Date of incorporation of corporate debtor		
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies ,Punjab at Chandigarh under MCA	
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01222PB1999PTC022555	
5.	Address of the registered office and principal office (if any) of corporate debtor	Barnala Road, Malerkotla, Distt. Sangrur -148 023 (Punjab)	
6.	Insolvency commencement date in respect of corporate debtor	07.02.2023	
7.	Estimated date of closure of insolvency resolution process	06.08.2023 (180 <sup>th</sup> day from Insolvency Commencement Date)	
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295	
9.	Address and e-mail of the interim resolution professional, as registered with the Board	# C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) Email: sanjayaggarwal.fcs@gmail.com Mobile No 98761 05414	
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjay Kumar Aggarwal # C-20, Block-C, Wave Estate, Sector 85 SAS Nagar, Mohali – 160 055 (Punjab) Email: ip.rattanpoultries @gmail.com Mobile No 98761 05414	
11.	Last date for submission of claims	21.02.2023 (14 days from appointment of IRP)	
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Name the class(es)- NA	
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Please refer Note 1 given below for applicable form(s) (b) Not Applicable	

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Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh (Adjudicating Authority under IBC) vide order dated 07.02.2023 in CP(IB)No.59/Chd/Pb/2022 (Admitted) has ordered the commencement of a corporate insolvency resolution process of M/s Rattan Poultries Private Limited and appointed the undersigned as Interim Resolution Professional

The creditors of M/s Rattan Poultries Private Limited are hereby called upon to submit their claims with proof on or before 21.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the classin Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith documentary proof in support of their claims:

Note-1

Form B : Claim by Operational Creditors Except Workmen and Employees

Form C : Claim by Financial Creditors

Form CA: Claim by Financial Creditors in a Class Form D: Claim by a Workman or an Employee

Form E : Claim by Authorized Representative of Workmen and Employees

Form F : Claim by Creditors other than Financial Creditors and Operational Creditors

Kindly mention E-mail and Contact details in the Claim Form so that any query regarding respective Claim can be resolved immediately

Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Kumar Aggarwal Reg.No IBBI/IPA-002/N=00126/2017-18/10295

Interim Resolution Professional For Rattan Poultries Private Limited –Under CIRP

Date: 07.02.2023 Place: Mohali

## ਵਲ ਮਜ਼ਾਹਰਾ



ਡੀਸੀ ਦਫ਼ਤਰ ਅੱਗੇ ਮੁਜ਼ਾਹਰਾ ਕਰਦੀ ਹੋਈ। ਪੈਨਸ਼ਨਰਜ਼ ਐਸਸੀਏਸ਼ਨ ਦੇ ਪ੍ਰਧਾਨ ਪਿਆਰਾ ਸਿੰਘ ਨੇ ਕਿਹਾ ਕਿ ਜੇਕਰ ਸਰਕਾਰ ਨੇ ਜਲਦ ਤੋਂ ਜਲਦ ਪੁਰਾਣੀ ਪੈਨਸ਼ਨ ਸਕੀਮ ਦਾ ਮੁਕੰਮਲ ਨੋਟੀਵਿਕੇਸ਼ਨ ਜਾਰੀ ਨਾ ਕੀਤਾ ਤਾਂ ਸਰਕਾਰ ਦਾ ਹਰ ਫਰੰਟ 'ਤੇ ਵਿਰੋਧ ਕੀਤਾ ਜਾਵੇਗਾ ਅਤੇ ਲੋਕਾਂ ਨੂੰ ਜਾਗਰੂਕ ਕੀਤਾ ਜਾਵੇਗਾ ਕਿ ਆਮ ਆਦਮੀ ਪਾਰਟੀ ਦੀ ਸਰਕਾਰ ਕੈਬਨਿਟ ਵਿੱਚ ਫੈਸਲੇ ਲੈਣ ਮਗਰੋਂ ਮੁੱਕਰਨ ਵਾਲੀ

### ਅਧਿਆਪਕਾਂ ਵੱਲੋਂ ਪ੍ਰੀ-ਪੇਡ ਮੀਟਰ ਲਾਉਣ ਦੇ ਫ਼ੈਸਲੇ ਦਾ ਵਿਰੋਧ

**ਪੱ**ਰਰ ਪ੍ਰੋਰਕ चंडीतातु, 8 दहदती

ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਸਰਕਾਰੀ ਬਿਜਲੀ ਕੁਨੈਕਸ਼ਨਾਂ 'ਤੇ ਸਮਾਰਟ ਪ੍ਰੀ-ਪੇਡ ਮੀਟਰ ਲਾਜ਼ਮੀ ਕਰਨ ਦੇ ਫ਼ੈਸਲੇ ਦਾ ਫ਼ੈਮੋਕ੍ਰੈਟਿਕ टीचरस हर्तट (छीटीऔँड) हे व्हिरेप ਕੀਤਾ ਹੈ। ਫਰੰਟ ਦੇ ਸੂਬਾ ਪ੍ਰਧਾਨ ਵਿਕਰਮ ਦੇਵ ਸਿੰਘ, ਜਨਰਲ ਸਕੱਤਰ ਮੁਕੇਸ਼ ਕੁਮਾਰ ਅਤੇ ਵਿੱਤ ਸਕੱਤਰ ਅਸ਼ਵਨੀ ਅਵਸਥੀ ਨੇ ਕਿਹਾ ਕਿ ਸਮਾਰਟ ਚਿੱਪ ਵਾਲੇ ਪ੍ਰੀ-ਪੇਡ ਮੀਟਰ ਰੀਚਾਰਜ ਕਰਨ ਮਗਰੋਂ ਹੀ ਚੱਲਣਗੇ। ਇਸ ਰਹ੍ਹਾਂ ਲੋਕਾਂ ਲਈ ਜ਼ਰੂਰੀ ਸੇਵਾਵਾਂ ਨਾਲ਼ ਸਬੰਧਤ ਸਿੱਖਿਆ ਅਤੇ ਸਿਹਤ ਸਹੂਲਤ ਦੇਣ ਵਾਲੇ ਸਕੂਲਾਂ ਤੇ ਹਸਪਤਾਲਾਂ ਦੇ ਪ੍ਰਬੰਧ ਵਿੱਚ ਭਾਰੀ ਮੁਸ਼ਕਿਲਾਂ ਆਉਣ ਦੇ ਅਸਾਰ ਹਨ। ਅਧਿਆਪਕਾਂ ਨੇ ਸਰਕਾਰ ਨੂੰ ਫ਼ੈਸਲਾ ਵਾਪਸ ਲੈਣ ਦੀ ਮੰਗ ਕੀਤੀ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਸੂਬਾ ਸਰਕਾਰ ਦਾ ਇਹ ਫ਼ੈਸਲਾ ਕੇਂਦਰ ਸਰਕਾਰ ਦੇ ਬਿਜਲੀ ਸੋਧ ਬਿੱਲ ਦੀ ਰਰਜ਼ਮਾਨੀ ਕਰਦਿਆਂ ਨਿੱਜੀਕਰਨ ਨੂੰ ਉਤਬਾਹਿਦ ਕਰਨ ਲਈ ਲਿਆ ਗਿਆ ਹੈ।

ਦੀ ਐਮਰਜੈਂਸੀ 'ਚ ਮਰੀਜ਼ਾਂ ਨੂੰ ਵਿਸ਼ਵ ਪੱਧਰੀ ਸਿਹਰ ਸਹੂਲਤਾਂ ਮੁਹੱਈਆ ਕਰਵਾਉਣ ਲਈ ਅੱਜ ਇੱਥੇ ਗੌਰਮਿੰਟ ਮੈਡੀਕਲ ਕਾਲਜ ਵਿੱਚ ਮੀਟਿੰਗ ਦੀ ਪ੍ਰਧਾਨਗੀ ਕਰ ਰਹੇ ਸਨ। ਸਿਹਤ ਮੰਤਰੀ ਨੇ ਦੱਸਿਆ ਕਿ ਸੜਕ ਹਾਦਸੇ ਤੋਂ ਬਾਅਦ ਪਹਿਲਾਂ ਇੱਕ ਘੈਟਾ 'ਗੋਲਡਨ-ਆਵਰ' ਹੁੰਦਾ ਹੈ ਕੇ ਇਸ ਦੌਰਾਨ ਮਰੀਜ਼ ਦੀ ਜਾਨ

ਰਾਜਿੰਦਰਾ ਹਸਪਤਾਲ

ਬਣਾਇਆ ਜਾਵੇਗ ਕਿ ਮਰੀਜ਼ ਦੀ ਸੰਭਾਲ ਕਰਨ ਵਾਲਿਆਂ ਨੂੰ ਟੈਸਟ ਕਰਵਾਉਣ ਜਾਂ ਦਵਾਈਆਂ ਲੈਣ ਲਈ ਬਾਹਰ ਨਾ ਜਾਣਾ ਪਵੇ। ਇਸ ਸਬੰਧੀ ਰਾਜਿੰਦਰਾ ਹਸਪਤਾਲ ਦੀ ਐਮਰਜੈਂਸੀ 'ਚ ਮੁਹੱਈਆਂ ਕਰਵਾਈਆਂ ਜਾ ਰਹੀਆਂ ਸੇਵਾਵਾਂ ਨੇ ਵਿਸ਼ਵ ਪੱਧਰੀ ਬਣਾਉਣ ਲਈ ਐੱਨਜੀਓਜ਼ ਦਾ ਵੀ ਸਹਿਯੋਗ ਲਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਇਨ੍ਹਾਂ ਸੇਵਾਵਾਂ 'ਚ ਹੋਰ ਸੁਧਾਰ ਬਚਾਉਣ ਵਿੱਚ ਐਮਰਜੈਂਸੀ ਤੇ ਐੱਬੂਲੈਂਸ ਕਰਨ ਸਬੰਧੀ ਅੱਜ ਦੀ ਮੀਟਿੰਗ ਚ ਸੇਵਾਵਾਂ ਦੀ ਅਹਿਮੀਅਤ ਸਭ ਤੋਂ ਵੱਧ ਵਿਚਾਰਾਂ ਕੀਤੀਆਂ ਗਈਆਂ।

#### ਫਾਰਮ-ਏ ਜਨਤਕ ਘੇਸ਼ਣਾ

(ਇਨਸਾਲਵੇਂਸੀ ਐਂਡ ਬੋਕਰੁਪਟਸੀ ਬੋਰਡ ਆਫ ਇੰਡੀਆ (ਇਨਸਾਲਵੇਂਸੀ ਰੇਜ਼ੋਨਿਊਸ਼ਨ ਪ੍ਰੋਸੈਂਸ ਵਾਰ ਕਾਰਪੋਰੇਟ ਪਰਸਨਜ਼) ਫੋਗੂਲੇਸ਼ਨਜ਼ 2016 ਦੇ ਫੋਗੂਲੇਸ਼ਨ6 ਦੇ ਅਧੀਨ)

#### ਰਰਨ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਦੇ ਕ੍ਰੈਡਿਟਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ı	8	ਸਬੰਧਰ ਵੇ	Jeril Harrison Land
ł	£	बावधेरेट बैबटब स्ट रह	ਭਗਨ ਪੋਲਟਰੀਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ
ı	=	ਕਾਰਪੋਰੇਟ ਡੀਬਟਰ ਦੀ ਸਥਾਪਨਾ ਦੀ ਮਿਗੋ	12.05.0999
I		ਅਸਾਰਿਟੀ, ਜਿਸ ਦੇ ਰਹਿਰ ਵਾਰਪੋਰੇਟ ਡੈਕਟਰ ਸਵਾਪਿਤ/ ਰਜਿਸਟਰਡ ਹੈ	भेभग्रीष्ट भवीत
I	4	ਕਾਰਪੋਰੇਟ ਪਹਿਚਾਣ ਨੇ /ਕਾਰਪੋਰੇਟ ਡੈਬਟਰ ਇਮਟਿਡ ਲਾਇਬਿਲਟੀ ਪਹਿਚਾਣ ਨੇ	U01222PB1999PTC022515
I	1	ਕਾਰਪੋਰੇਟ ਫ਼ੈਸਟਰ ਦੇ ਰਜਿਸਟਰਡ ਦਕਰਰ ਅਤੇ ਨੂੰਪ ਦਕਰਤ (ਜੇਕਰ ਹੋਵੇ) ਦਾ ਪਤਾ	ਬਰਨਾਲਾ ਵੋਡ, ਮਾਲੋਰਕੋਟਲਾ, ਜ਼ਿਲ੍ਹਾ ਸੰਗਵੂਰ-148003. (ਪੰਜਾਬ)
ı	6	क्य पहेर के बरह से सबंद बिस दिखा करोते हुए देव की किसी	07.00.2003
I	5.	ਇਨਸਾਨਵੇਂਸੀ ਰੇਜ਼ੀਲਊਸ਼ਨ ਪ੍ਰਸੱਸ ਬੰਦ ਹੋਣ ਦੀ ਅੰਦਾਜ਼ਨ ਮਿਤੀ	(650,200) (550,75ਵੇਂਸੀ ਸ਼ੁਰੂਆਰੀ ਮਿਤੀ ਤੋਂ 100ਵਾਂ ਦਿਨ)
1		हिरुमालबीमी प्रवेशस्त्रम स्ट तर है विस्तारदेशस सेवव	मी दुशंच भवतथाव IBBI/IPA-80E/N-80EH/2017-18/10385
The second	-	ਬੋਹਡ ਬੋਲ ਗੀਜ਼ਸਟਰਡ ਅੰਗਰਿਮ ਰੇਜ਼ੋਲਿਊਜ਼ਨ ਪ੍ਰੋਵੈਸ਼ਨਲ ਦਾ ਪਤਾ ਤੇ ਈਮੋਲ	s দী-20, মাণভানী, বাধ কানতৈ, বিপ্তত্বত, বিনহিনীয়া হয়ত, পুগলী 180005 (Units) Email: sanjayagarwal@ssigmail.com Mobile No. 8818105414
	4	ਅੰਗਰਿਮ ਪ੍ਰਸਤਾਵ ਪ੍ਰੋਵੈਫ਼ਾਨਨ ਨਾਲ ਪੰਜ਼ਰ ਵਿਧਾਰ ਵਾਸਤੇ ਵਰਜ਼ਿਆ ਜਾਣ ਵਾਲਾ ਪਤਾ ਤੇ ਈਮੇਲ	प्रति प्रभाव कतावरण. ॥ भी-३०, प्रसाधानी, वेब कारेट, मैडाटवंक, केमधेनेल रुवत, भुराकी-३००००० (भीराक), Email: tp.rattampoutries@gmail.com Mobile No. 9078105414
ı	IL.	ਦਾਅਵੇਂ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣ ਦੀ ਅੰਤਿਮ ਮਿਲੀ	31.02.3033 (ਆਈਆਰਪੀ ਦੀ ਨਿਯੁਕਾਰੀ ਤੋਂ 14 ਦਿਨ)
-	H CONT	ਅੰਗਰਿਮ ਪ੍ਰਸਕਾਰ ਪ੍ਰੋਫੈਸ਼ਨਨ ਵੱਲੋਂ ਨਿਰਧਾਰਤ, ਸੈਕਸ਼ਨਤ) ਦੇ ਸਭ ਸਿਰਸਨ ((ਏ) ਦੀ ਬਨਾਜ਼ (ਬੀ) ਅਧੀਨ ਕ੍ਰੇਡਿਟਰਾਂ ਦੀ ਉਟੀ, ਜੇਕਰ ਹੋਵੇਂ	ਬ੍ਰਣੀ ਦਾ ਨਾਂ. ਲਾਗੂ ਨਹੀਂ
	4	ਇਕ ਬੋਟੀ ਵਿਚ ਫੈਡਿਟਰਾਂ ਦੇ ਅਧਿਕਾਰਣ ਪ੍ਰਤੀਨਿਸ਼ੀ ਦੇ ਚੋਣ 'ਤੇ ਕੀਮ ਕਰਨ ਲਈ ਪਛਾਣ ਕੀਤੇ ਇਨਜਾਜਵੀਜ਼ੀ ਪ੍ਰੋਫੈਸ਼ਨਨਾਂ ਦਾ ਨਾਂ (ਹਰੇਕ ਬੋਟੀ ਨਵੀ ਕਿੰਨ ਨਾਂ)	1. ਨਾਰੂ ਨਹੀਂ 2. ਨਾਰੂ ਨਹੀਂ 3. ਨਾਰੂ ਨਹੀਂ
		(सी) अधिवाहत एवंदियीओं सा बेशका मुलॉब है:	(ਏ) Web Link: https://lbit.gov/n/downloadform.html ਬਰਦਾਸਤ ਵਾਰਮ ਲਈ ਵ੍ਰਿਪਾ ਕਰਕੇ ਚੰਨੇ ਵਿੱਤੇ ਹੋਣ ਦਾ ਹਵਾਲਾ ਲਵੇ। (ਬੀ) ਲਾਗੂ ਨਹੀਂ
=	-	CHARLES AND RESIDENCE AND RESIDENCE AND ADDRESS OF STREET	2.0

ਰਿਕਾਰਤ ਪ੍ਰਗੀਨਸੀ ਦੇ ਤੂਪ ਵਿਚ ਕੰਮ ਕੀਤਾ ਜਾ ਸਕ। ਰਾਜਵਿਆਂ ਦੇ ਪ੍ਰਮਾਣ ਨੂੰ ਫਿਲਗਸਵੈਂਸੀ ਐਂਡ ਬੈਂਕਟਪਟਸੀ ਫੋਰਡ ਆਫ ਇੰਟੀਆ ਹੀਟਨਸਾਨਵੇਜੀ ਰੇਗੀਜ਼ੀ ਫੋਰਨਸਮ, ਹੈਰੂਸੈਕਨਜ਼ ਕਮਮ ਦੇ ਚੈਪਟਰ IV ਦੇ ਅਨੁਸਾਰ ਜਮ੍ਹਾ ਕਰਵਾਇਆ ਜਾਵੇ। ਦਾਅਵਿਆ ਦੇ ਪ੍ਰਮਾਣ ਨੂੰ ਵਿਚ ਦਸਰਾਵੇਜ਼ੀ ਪ੍ਰਮਾਣ ਸਹਿਤ ਹੋਠ ਸਿੱਥੇ ਨਿਜ਼ਦਿਕਟ ਨੂਪ ਵਿਚ ਸ਼ਮ੍ਹਾ ਕਰਵਾਇਆ ਜਾਣਾ ਚਾਹੀਦਾ

ਨਰ-1.

ਚਰਕਮੈਨ ਅਤੇ ਰਰਮਚਾਰੀਆਂ ਨੂੰ ਛੱਡ ਕੇ ਆਪ੍ਰੇਸ਼ਨਨ ਭ੍ਰੈਡਿਟਰਾਂ ਰਾਹਮ ਸੀ ਚਾਰਕਮੈਨ ਅਤੇ ਰਰਮਚਾਰੀਆਂ ਨੂੰ ਛੱਡ ਕੇ ਆਪ੍ਰੇਸ਼ਨਨ ਭ੍ਰੈਡਿਟਰਾਂ ਰਾਹਮ ਸੀ ਦਾ ਸ਼ਿਲਨਾਸ਼ੀਅਲ ਕ੍ਰੈਡਿਟਰਾਂ ਚੰਨ ਦਾਅਵੇ।
ਰਾਹਮ ਸੀ ਚਰਕਮੈਨ ਅਤੇ ਬਰਮਚਾਰੀ ਵੱਲੋਂ ਦਾਅਵੇ।
ਰਾਹਮ ਡੀ ਚਰਕਮੈਨ ਅਤੇ ਬਰਮਚਾਰੀ ਵੱਲੋਂ ਦਾਅਵੇ।
ਰਾਹਮ ਡੀ ਚਰਕਮੈਨ ਅਤੇ ਬਰਮਚਾਰੀਆਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਸ਼ੀ ਵੱਲੋਂ ਜ਼ਾਰਮ ਸੰਚ ਚਾਰਕਮੈਨ ਅਤੇ ਬਰਮਚਾਰੀਆਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਸ਼ੀ ਵੱਲੋਂ ਜ਼ਾਰਮ ਸਿੰਘ ਦਾ ਸ਼ਿਲਦਾ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸਿੰਘ ਸਿੰਘ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸ਼ਾਹਮ ਸਿੰਘ ਸ਼ਾਹਮ ਸ਼ਾਹਮ

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# ਸੀ ਛੋਗੇ 2: ਤੋਂ ਨੁਸਰਤ ਤੇ ਸੌਹ ਦੀ ਪਹਿਲੀ ਝਲਕ ਜਾਰੀ

ਮੁੰਬਈ: 2021 ਵਿੱਚ ਅਦਾਕਾਰਾ ਨੁਸਰਤ ਭਰੂਚਾ ਦੀ ਫਿਲਮ ਛੌਗੇ ਦੇ ਅਗਲੇ ਭਾਗ ਦੀ ਸੂਟਿੰਗ ਵੀ ਅਦਾਕਾਰਾ ਨੇ ਮੁਕੰਮਲ ਕਰ ਲਈ ਹੈ। ਅਦਾਕਾਰਾ ਨੇ ਆਪਣੇ ਇੰਸਟਾਗ੍ਰਾਮ



ਅਕਾਊਟ 'ਤੇ ਇਸ ਸਬੰਧੀ ਜਾਣਕਾਰੀ ਸਾਂਝੀ ਕਰਦਿਆਂ ਇਸ ਭੂਤੀਆ ਫਿਲਮ ਵਿੱਚ ਅਦਾਕਾਰਾ ਸੋਹਾ ਅਲੀ ਖ਼ਾਨ ਦੀ ਪਹਿਲੀ ਝਲਕ ਵੀ ਸਾਂਝੀ ਕੀਤੀ ਹੈ। ਨੁਸਰਤ ਨੇ ਲਿਖਿਆ ਹੈ, 'ਫਿਲਮ 'ਛੋਰੀ 2' ਦੇ ਸੈੱਟ ਤੋਂ ਸੋਹਾ ਅਲੀ ਖ਼ਾਨ ਦੀ ਦਿਲ ਦਹਿਲਾ ਦੇਣ ਵਾਲੀ ਝਲਕ। ਫਿਲਮ ਦੀ ਸ਼ੂਟਿੰਗ ਮੁਕੰਮਲ ਹੈ ਚੁੱਕੀ ਹੈ। ਪ੍ਰਾਪਤ ਜਾਣਕਾਰੀ ਅਨੁਸਾਰ ਫਿਲਮ 'ਛੋਰੀ' 2017 ਵਿੱਚ ਆਈ ਵਿਸ਼ਾਲ ਫੂਰੀਆ ਦੀ ਮਰਾਠੀ ਫਿਲਮ 'ਲਾਪਾਫਾਪੀ' ਦਾ ਹਿੰਦੀ ਰੀਮੇਕ ਸੀ। ਇਸ ਫਿਲਮ ਦੀ ਕਹਾਣੀ ਪਿਛਲੇ ਭਾਗ ਦੇ ਅੱਤ ਤੋਂ ਸ਼ੁਰੂ ਹੁੰਦੀ ਹੈ ਤੇ ਫਿਲਮ ਵਿੱਚ ਪਿਛਲੇ ਕੁਝ ਕਿਰਦਾਰਾਂ ਸਣੇ ਨਵੇਂ ਕਿਰਦਾਰ ਵੀ ਲਏ ਗਏ ਹਨ। 'ਛੌਰੀ 2' ਵਿੱਚ ਪੱਲਵੀ ਪਾਟਿਲ ਤੇ ਸੌਰਤ ਗੋਇਲ ਵੀ ਅਹਿਮ ਭੂਮਿਕਾਵਾਂ ਨਿਭਾਅ ਰਹੇ ਹਨ। ਗੁਲਸ਼ਨ ਕੁਮਾਰ ਤੇ ਟੀ-ਸੀਰੀਜ਼ ਵੱਲੋਂ ਪੇਸ਼ ਕੀਤੀ ਜਾ ਰਹੀ ਇਹ ਫਿਲਮ ਅਬੁਨਦੰਤੀਆ ਐਂਟਰਟੋਨਮੈਂਟ ਤੋਂ ਸਾਈਕੋ ਪ੍ਰੋਡਕਸ਼ਨ ਵੱਲੋਂ ਬਣਾਈ ਗਈ ਹੈ। -ਪੀਟੀਆਈ

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#### GOVERNMENT OF HARYANA ATENDER MOTICE

BPC NO.	NAME OF BOARD/ CORPJ AUTH	NAME OF WORKINOTICE/TENDER	DATE CLOSING DATE	AMOUNT/ EMD (APPROX.) IN RUPEES
品のは	Harioc	DEMARCATION OF NEWLY CARVED PLOTS BY CONVERTING EXISTING GREEN BELTS AND GROUP HOUSING PLOT ALONG WITH PROVIDING AND FORMS OF GEMENT CONCRETE DEMARCATION PILLAR IN CONCRETE FOUNDATION IN SECTOR 308, 300 AND 30É PHASE & AND III AT HISTOCI LINT ROHTAX	10.00.2025	864 LACS

OGAL OFFICER/CONTACT DETAILS/E-MAIL: 88 1491 5555, is rohs/aghicles org/fi

FOR FURTHER INFORMATION KINDLY VISIT: www.haryanaeprocurement.gov.in or www.stenders.hry.nic.in

#### ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ

ਆਨਲਾਈਨ ਬੋਲੀ ਸੱਦਾ ਸੂਚਨਾ

ਟੋਂਡਰ ਨੋਟਿਸ ਨੇਬਰ 02 ਮਿਡੀ: 08.02.2023 ਈਮੋਲ:- pmb.xencfzk@punjab.gov.in

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ (ਸ), ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ, ਵਾਜ਼ਿਲਕਾ ਵੱਲੋਂ ਜ਼ਿਲ੍ਹਾ ਵਾਜ਼ਿਲਕਾ ਦੀਆਂ ਮਾਰਕੀਟ ਕਮੋਟੀਆਂ ਅਬੋਹਰ, ਫਾਜ਼ਿਲਕਾ ਅਤੇ ਅਰਨੀਵਾਲਾ ਵਿਖੇ ਵੱਖ-ਵੱਖ ਲਿੰਕ ਰੋਡ ਸੇਫਟੀ ਮਈਅਰ ਦੀ ਉਸਾਰੀ ਕਰਨ ਲਈ ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ ਵਿਚ ਸੂਚੀਬੱਧ ਯੋਗ ਬੋਲੀਕਾਰਾਂ ਤੋਂ ਬੋਲੀਆਂ ਮੰਗੀਆਂ ਜਾਂਦੀਆਂ ਹਨ। ਵੇਰਵਿਆ, ਸ਼ਰਤਾਂ ਤੇ ਪ੍ਰਤੀਬੰਧਾਂ ਜਾਂ ਬੋਲੀ ਸੱਦਾ ਸੂਚਨਾ ਲਈ ਵੈੱਬਸਾਈਟ 'ਤੇ ਪੂਰਾ ਹਵਾਲਾ ਵਿਸਥਾਰ ਵਿਚ ਲਿਆ ਜਾ ਸਕਦਾ ਹੈ।

ਵੱਬਸਾਈਟ:- https://eproc.punjab.gov.in ਸੁੱਧੀਪੱਤਰ ਜੇਕਰ ਹੋਵੇਗਾ ਤਾਂ ਸਿਰਫ ਵੈੱਬਸਾਈਟ 'ਤੇ ਹੀ ਜਾਰੀ ਕੀਤਾ ਜਾਵੇਗੁਸ 🐍 🗅 ਸ਼ਹੀ/- ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ (ਸ), ਪੰਜਾਬ ਮੰਡੀ ਬੋਰਡ, ਫਾਜ਼ਿਲਕਾ।

### NORTHERN RAILWAY

The Sr. Divisional Comm

TENDER NOTICE

St. Divisional Commercial Manager, Northern Railway, Firozpur Division invitas pications on the prescribed form for allotment of contract of following Halt stations-Name of work: Allotment of Halt contract at Jamshar Khas, Bolina Doeba, Sham Chaurasi, Gama Sahlu, Fategorh Churan, Kháldar Kalan Jhanda J. Jaijon Doeba, Garhathankar, Mallupota, Saila Khurd, Nandpur Bhatauli, Batala Sugar Mill, Dudwindi, Saidour Jalasabad, Kultham Abdulfa Shah, Burj Mohar, Sathaur Badana Chaikdayala halt stations over Frozpur Division.

Tenure of contract: 5 (five) years.

2. Tenure of contract: 6 (five) years.

3. Last date & time of submission and opening of applications.:
on 15.03.2023 Up to 15:00hs. (Applications will be opened on 15.03.2023 and in case the day on which the applications are to be opened is a holiday, the same will be opened at the same time on next working day).

4. Address of the office & date from which application forms will be available.: Office of Sr. Divisional Commercial Manager, Northern Railway.

Frozpur Date 09.02.2023 to 15.03.2023

5. Northern Railway's website: Applications can also be downloaded from Northern Railway's groving website www.nr.Indianrailways.gov.in

tice for inviting application forms and other related information is a cial website of Northern Rallway www.nr.indianrallways.gov.in

Serving Customers with a Smile

#### **GOVERNMENT OF PUNJAB** AMRITSAR DEVELOPMENT AUTHORITY

PUDA Bhawan, Green Avenue, Amritsar

#### **APPLICATIONS INVITED FOR** CONTRACTUAL APPOINTMENT ON POST OF PATWARI

Refer to our advertisement published in this newspaper on 21.01.2023 inviting applications for contractual appointment on one post of Patwari (retired from Revenue Department, Punjab) in Amritsar Development Authority. This is to inform that the last date and time for submission of applications has been extended up to 05:00 P.M. on 15.02,2023. All other terms & conditions shall remain the same.

Chief Administrator,

ADA, Amritsar.

#### PRESS NOTICE FOR E-TENDERING

The Executive Engineer, Jal Shakti Division, Shahpur Invites ollowing e-tender on behalf of Governor of Himachal Pradesh from approved eligible contractors for the following work through

Sr. No.	Name of work	Cost (Rs.)		
1	Restoration of rain damages of LWSS Kangra Town in Tehsil and Distt. Kangra, (HP)		45427/-	400/-

#### HIMACHAL PRADESH PUBLIC SERVICE COMMISSION

ADVERTISEMENT NO. 1/02-2023

Online Recruitment Applications (ORA\*) are invited from desirous and eligible candidates for recruitment to the following post through ORA, which shall be available on the Commission's website www.hppsc.hp.gov.in/hppsc up to 08.03.2023 till 11:59 p.m.

Advt. No.	Department	Post		Category Wise No. of Post(s)
	Art & Culture, H.P.	Research Assistant/ District Language Officer	₹ 10300-34800+4200/- G.P. (Emoluments for contract employees ₹ 14500/- per month)	post

Applications received through any other mode will not be accepted and will be rejected straightway. Essential qualification(s), eligibility conditions and examination fees—etc., have been mentioned in the detailed advertisement and instructions for filling up online recruitmen applications are available on the above referred website.

Sd/- (Devinder Kumar Rattan), I.A.S. Secretary.

H.P. Public Service Commission.

Telephone No. 0177-2624313.

### FORM A PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE CREDITORS' OF

The state of the s			
20	RELEVANT	12.05.1999 Registrar of Companies, Punjab at Chandigarh under MCA	
1	Name of corporate debtor	Rattan Poultries Private Limited	
2	Date of incorporation of corporate debtor	12.05.1999	
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Punjab at Chandigarh under MCA	
A	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01222PB1999PTC022555	
5	Address of the registered office and principal office (if any) of corporate debtor	Barnala Road, Malerkotta, Distt. Sangrur -148 023 (Punjab)	
6:	Insolvency commencement date in respect of corporate debtor	07.02.2023	
170	Entimeted date of singuin of inachment	00.00.3033	

Sanjay Kumar Aggarwal IBBI/IPA-002/N-00126/2017-18/10295 # C-20, Block-C, Wave Estate, Sector 85 SAS Negar, Mohall - 160 055 (Punjab) Email: sanjayaggarwal fiss@gmail.com Mobile No. 98781 05414

Sanjay Kumar Agganwai C-20, Block-C, Wave Estate: Sector 85 SAS Nagar, Mohall-180 055 (Punjab) Ermail: ip nattanpoutries/gigmail.com Mobile No. 98781 05414 21 02 2023 10. Address and e-mail to be used for Last date for submission of claims

14 days from appointment of IRP)

Cistoes of creditors, if any, under clause (b) of sub-action (6A) of section 21, accuratement of the interim resolution professional.

Names of Insolvency Professionals identified a act as Authorised Rapresentative of creditors in a class (Three names for each class).

(a) Relevant Forms and (b) Details of authorized representatives are available at:

Name the class(es)- NA

iterim Resolution Professional
The creditors of Mis Rattan Poultries Private Limited are hereby called upon to submit their
laims with proof on or before 21 02 2023 to the inferim resolution professional at the address
sentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other
resilions may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its
noice of authorised representative from among the three insolvency professionals saled against
state No. 13 for the sufficienced recoverable of the claims of complete the control of the control

A trianipal creditor belonging to a class, as stated against the entry No. 12; shall indicate its holical of attributed representative from among the three insolvency professionals falled against intry No. 131o act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the resolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) tegulations, 2016. The proof of claims is to be submitted by wity of the following specified forms longwith documentary proof in support of their claims.

Claim by Operational Creditors Except Workmen and Employees

Date: 07.02.2023

orm B Claim by Operational Creditors except workmen and employees orm C Claim by Financial Creditors in a Class orm CA Claim by Financial Creditors in a Class orm D Claim by Authorized Representative of Workmen and Employees orm E Claim by Authorized Representative of Workmen and Employees orm F Claim by Creditors other than Financial Creditors and Operational Creditors (Kindly mention E-mail and Contact details in the Claim Form so that any query regarding

Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Kumar Aggarwa Reg. No. IBBUPAGON 126/2017-18/10296 Inferim Resolution Professional



# BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH C.P. (IB) No.- 59/Chd/PB/2022 (Admitted) - Under 7 IBC ,2016

#### IN THE MATTER OF:

Canara Bank

..... Financial Creditor

V/s

M/s Rattan Poultries Pvt Ltd.

.... Corporate Debtor

AND

IN THE MATTER OF

Sanjay Kumar Aggarwal, Interim Resolution Professional Ratan Poultries Private Limited – in CIRP under IBC

...Applicant/IRP

LIST OF CREDITORS ' OF RATTAN POULTIRES PRIVATE LIMITED UNDER REGUATION 13(2) OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016

SL Name & Amount claimed by Amount of Security / interest, Remarks No Address of the creditor(s) Claim If any (Details of **Financial** admitted Assets/Properties Creditors and fixed assets/Inventory, if any.) Rs. Secured 1. Claim filed Amount Presently, Only 5.8 Nil **Financial** electronically in Admitted by bighs land vide Creditors prescribed Form C IRP Khewat No.14, on 20.02.2023 khatoni No.66, Canara Bank Rs. 23.06 Cr. Khasara no.154 (5-Amount Claimed by Specialised (RS.12.28 Cr 16) vide Sale Deed Asset Recovery Secured creditor Principal plus No.103 dated Management interest, penal 20.04.2009 in the Branch Rs. 23.06 Cr. interest and name of corporate (Branch (RS.12.28 debtor Cr other expenses Rattan Code CB-5220) Principal plus incurred by the Poultries Private Canara Bank , interest, penal bankj) as on Limited out of total interest and other Circle Office date 73,86 bighas comman of 4th Floor, Plot expenses incurred by commencemen land at site. (68,78 No.1, the bankj) as on date t of CIRP (i.e bighas land is in the Sector 07.02.2023) in 34of commencement of personnel name of A,Chandigarh CIRP (i.e 07.02.2023) Rattan suspended director PIN- 160 022 in Rattan Poultries Poultries Sh.Ranjit Singh and Phone:0172-Private Limited Private Limited other fixed assets 2601664, (CP(IB)NO.59/chd/pb (CP(IB)NO.59/c /stocks, if any for 2602336 /2022)hd/pb/2022) availing the various NPA: 09.02.2019 NPA: borrowing facilities in 09.02.2019 the name of corporate debtor (As per Form C) Rs.23.06 Cr. TOTAL CLAIM Rs.23.06 Cr.

2	Unsecured Financial Creditors (Not having voting rights) being related parties of the corporate debtor	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
3	Operational Creditors , if any.	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
4	Claims Of Employees & Workmen (Present /Past)	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
5	Claims by Creditors in a Class	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil
6	Claims by Other Creditors , if any	No Claim/Nil	No Claim/Nil	No Claim/Nil	Nil

Hence, Total Claim filed by creditors of the corporate debtor Rattan Poultries Private Limited as filed upto 21.02.2023 (Last date of filing of claim as per PA) is Rs.23.06 Crores and and admitted claim is Rs.23.06 Crores.

SANJAY KUMAR AGGARWAL
Interim Resolution Professional in the matter of
RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date: 28.02.2023 Place: Mohali







(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

16.02.2023

From:

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 having its head office at 112, J.C.Road, Bengaluru and interalia branch office in the name of Specialized Asset Recovery Management Branch, Canara Bank Circle Office, 4<sup>th</sup> Floor, Plot No. 1, Sector 34-A, Chandigarh.

To:

Mr.Sanjay Kumar Aggarwal
The Interim Resolution Professional M/S Rattan Poultries Farm Pvt Ltd
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295
#C-20, Block C, Wave Estate, Sector 85, SAS Nagar, Mohali
Punjab 160055.
Email:rattanpoultries@gmail.com

Subject: Submission of claim and proof of claim.

Madam/Sir,

Mob: 9876105414

Canara Bank, hereby submits this claim in respect of the corporate insolvency resolution process of M/s Rattan Poultries Pvt. Ltd. The details for the same are set out below:

	Relevar	nt Particulars
1.	Name of the financial creditor	CANARA BANK
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	
3.	Address and email address of the financial creditor for correspondence	SPECIALISED ARM BRANCH,  4 <sup>TH</sup> FLOOR, CANARA BANK CIRCLE OFFICE PLOT NO 1, SECTOR 34-A CHANDIGARH-160022 E-MAIL: CB5220@CANARABANK.COM
4.	Total amount of claim (including any interest as at the insolvency commencement date)	Rs. 23.06 Cr as on 07.02.2023 plus further interest
5.	Details of documents by reference to which the debt can be substantiated	ACCOUNT STATEMENTS AS PER ANNEXURE 1 TO 6
6.	Details of how and when debt incurred	(Sanctioned Amount) OCC - Rs. 500.00 lacs dtd 30.06.2015 WCTL - Rs. 106.99 lacs dtd 30.06.2015 TL 1 - Rs. 335.00 lacs dtd 30.06.2015 TL 2 - Rs. 475.00 lacs dtd 30.06.2015 TL 3 - Rs. 165.00 lacs dtd 30.06.2015 DPN Agri - Rs. 100.00 lacs dtd 15.10.2018 Current Account Rs 0.58 lacs (overdrawn balance)



7.	Details of any mutual credit, mutual debts,	nt Particulars	5 17 TO 10 ES					
	or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim							
8.	Details of any security held, the value of the security, and the date it was given	Description	Value (as per hypothecation agreement dated 15.10.2018)	Nature of charge Held				
		Prime : Working	Capital & Quasi I	Equity Assistance				
		Entire fixed assets of the company for Term Loan	being W.D.V.	Hypothecation				
+		Hypothecatio n of stock arising out of genuine trade transaction for WC.	Stocks – 1418.36 lacs as per stock statement 30.06.2018	Hypothecation				
		Collaterals : (Existing) : Working Capital & Quas Equity Assistance – Term Loan						
		EMT of land measuring 5.8 bighas comprised in khata/khatoni no 14/66 khasra	Rs 2962.50					
		no. 154/5-16 as per sale deed No. 103 dated 20.04.2009 situated at	dated 13.06.2017. (for total land area of 74.58	EMT (only for 5.8 bigha)				
		village Sadatpur, Tehsil Malerkotla District Sangrur. (Further the facilities were	bigha-i.e. EMT of 5.8 bigha in the name of M/S Rattan Poultry Farms P Ltd and SMT of 68.78 bigha in the name of	SRN- H27193663 Charge ID- 90309338 (as per MCA)				
		also secured by creating EMT of properties of the	Ranjit Singh and Rahuljit Singh.)					

	Relevan	t Particulars					
		directors/guaran tors who have also given their personal guarantees to secure the facilities					
		granted to the financial creditors.)					
9.		209272434 SUSPENSE – SL-OL-RTGS-NEFT PMT ENS 0 CNRB0005220					
10.	List of documents attached to this claim in	ACCOUNT STATEMENTS - ANNEXURE 1 TO					
		COPY OF ROC AND FORM 8 - ANNEXURE 8					
		COPY OF SANCTION DATED 30.06.201: ANNEXURE 9					
		COPY OF RESOLUTION DATED 30.06.2015 ANNEXURE 10					
		COPY OF DEBTOR CREDITOR AGREEMENT DATED 04.07.2015- ANNEXURE 11					
		COPY OF LETTER OF UNDERTAKING OF RESTRUCTURING OF LOAN- ANNEXURE 12					
		COPY OF SANCTION LETTER DATES 10.10.2018- ANNEXURE 13					
		COPY OF DPN DATED 15.10.2018- ANNEXUR					
		COPY OF SUPPLEMENTAL COMMON HYPOTHECATION AGREEMENT DATED 15.10.201 — ANNEXURE 15					
	∆ क्रते केनरा बैंक	COPY OF LEDTD DATED 05.05.2011 ANNEXURE 16					
	For CANARA BANK	COPY OF SALE DEED DATED 20.04.2009 ANNEXURE 17					

Sh. RANGER KUMAR 34, average

Authorised officer for & on behalf of Canara Bank (FC)

Specialized Asset Recovery Management Branch, Canara Bank Circle Office, 4th Floor, Plot No. 1, Sector 34-A, Chandigarh

#### DECLARATION

- I, Ranjeet Kumar, Assistant General Manager, Specialized Asset Recovery Management Branch, Canara Bank Circle Office, 4th Floor, Plot No. 1, Sector 34-A, Chandigarh, do hereby declare and state as follows: -
  - 1. That M/s Rattan Poultry Farm Pvt. Ltd, the corporate debtor was, at the insolvency commencement date, being the 7th day of February 2023, actually indebted to Canara Bank for a sum of Rs. 23.06 Cr (Rs. Twenty Three Crores Six lacs approx) as on 07.02.2023 inclusive of interest but excluding the legal expenses etc.
  - 2. In respect of the claim of Canara Bank of the said sum or any part thereof, I have relied on the documents specified below:

ACCOUNT STATEMENTS -ANNEXURE 1 TO ANNEXURE 6 COMPANY MASTER DATA-ANNEXURE 7 COPY OF ROC AND FORM 8 - ANNEXURE 8 COPY OF SANCTION DATED 30.06.2015-ANNEXURE 9 COPY OF RESOLUTION DATED 30.06.2015- ANNEXURE 10 COPY OF DEBTOR CREDITOR AGREEMENT DATED 04.07.2015-ANNEXURE 11 COPY OF LETTER OF UNDERTAKING OF RESTRUCTURING OF LOAN- ANNEXURE 12 COPY OF SANCTION LETTER DATED 10.10.2018- ANNEXURE 13 COPY OF DPN DATED 15.10.2018- ANNEXURE 14 COPY OF COMMON HYPOTHECATION AGREEMENT DATED 15.10.2018 - ANNEXURE 15 COPY OF LEDTD DATED 05.05.2011- ANNEXURE 16 COPY OF SALE DEED DATED 20.04.2009 - ANNEXURE 17

- 3. That the said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.
- 5. Canara bank, is not a related party of the corporate debtor, as defined under section 5 (24) of the Code.

Date: 16.02.2023 Place: Chandigarh

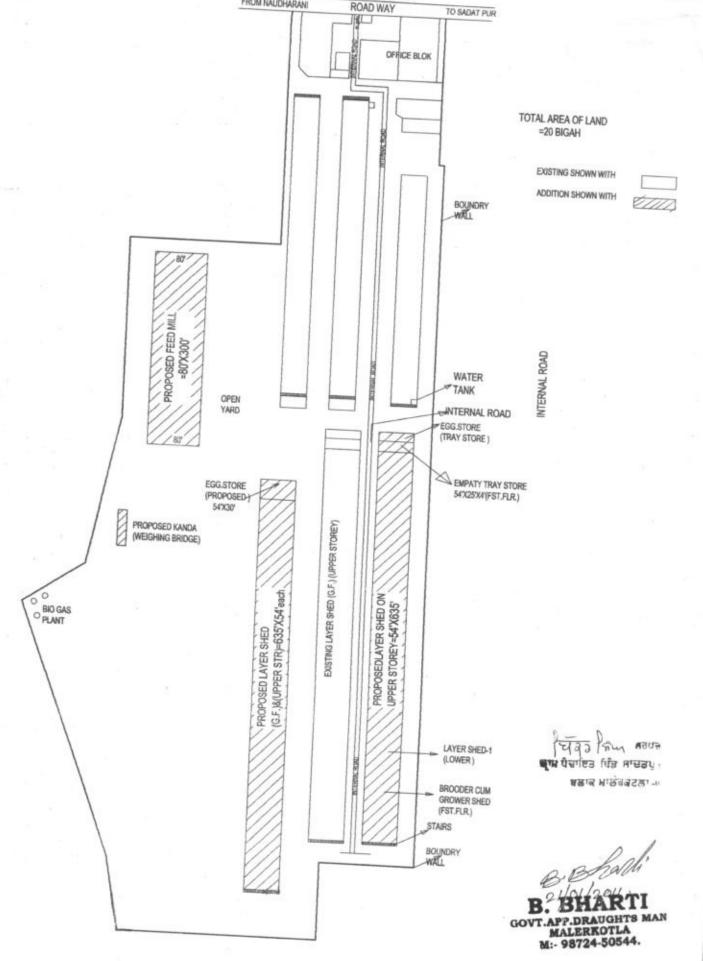
कते केनरा बैंक or CANARA BANK (Signature of the claimant) वहिन्द्र मही प्रविधक/Assit. General Manager अंचल कार्यालय, सैक्टर ३ ४, चण्डीगढ़ Circle Office, Sector 34, Chendigarh

#### VERIFICATION

I, Ranjeet Kumar, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom. कृते केनरा बैंक For CANARA BANK

Verified at Chandigarh on this 16th day of February, 2023

(Signature of claimant) अंचल कार्यालय, सैक्टर ३४, चण्डीगढ़ Circle Office, Sector ३४, Chandigarh



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मिला :	8		ਵਿੱਚਦਾ ਜਿਥਾ (ਡਿਊਟੀ ਪਟਵਾਰੀ) ਹਵਾ ਬੱਦਰ, ਮਲੇਬਰੇਟਲ ਕਿਸ ਨੇ: 1881 ਮਿੜੀ 23–12–11 (ਵੱਲੋਂ ਜ਼ਿਲ੍ਹਾਂ ਕੁਲੈਕਟਰ, ਸੰਗਰੂਰ) ਦੇ ਨਾਮ ਬੈਚੋਇਆ ਮਿੜੀ 26-2-2013	ਦ ਨੌਬਰ ਖ਼ਸ਼ਰ 20%.5 ਦਾ 17 ਹਿਸਾ ਬਕਦਰ 3-2-10 ਦਾ ਖ਼ਸ਼ਦਾ ਨੰਬਰ 913/21.52/n-3 ਦਾ ਅਲੂਣਾ ਡਵਿ, ਫੀਜਪੁਰਾ ਜਿਲਾ ਸੰਗਤੁਰ 1/2 ਹਿਸਾ ਦੇ ਨਾਮ ਖੇ ਹੋਇਆ ਰ ਬੰਜਾਈ ਆਫ ਰਹਿਨ ਚਾਣੀ 460000%. ਰੂਪੋ ਕੁਲ 31500000/. ਰੂਪੇ ਨਾਲ ਵਲੋਂ ਰਨਜੀਤ ਸਿੰਘ ਲੇਰਕੇਟਲਾ ਪਾਸ ਅੰਡ ਰਹਿਨ ਹੈ ਇਜਾਈ ਆਡ ਰਚਿਨ ਬਰ ਰੁਣਿ ਇਹ ਉੱਕਤ ਕੁਲ ਬਕਾਬਾ ਕੁਲ ਚਕਮ 3,15,00,000+ ਲੋਜਦੀ ਆਡ ਰਚਿਨ ਬਰਨਿ ਹੋ ਗੁੱਕਾ ਹੈ।		
महत्वदहः ऽ :	7 .	ਰਾ ਰਕਬਾ ਅਤੇ ਭੁੰਦੀ ਕਿਸਮ	१५ झिंच युवी ४२०। १७४५ विम	ਹਸਾ ਦਾ ਨੰਬਰ ਖ਼ਸਕੇ 20%5 ਦ ਪਿੰਡ ਅਲੁਣਾ ਭਵਿੰਦ ਕੀ ਸੁਹਾਰਾ ਜਿਲ ਇ ਹੋਰ ਬੰਜਾਦੀ ਅਤੇ ਰਹਿਨ ਚਾਰੇ ਕਿ ਮੈਨੋਬਕੈਟਲਾ ਪਾਸ ਅੰਡ ਚਹਿਨ ਹੋਰ ਇਜਾਦੀ ਅੰਡ ਰਹਿਨ ਬਰਕੇ ਹੁ		
ਤਹਿਸੀਲ :	9	ਸ਼ ਮੁਰੱਬਾ ਅਤੇ ਖਸਰਾ ਨੌ:	व प्रिष राज्य भयो गर	ਪੁੱਤਰ ਕਸਮੀਰ ਸਿੰਘ 420/17748 ਰਿਸਾ ਨਿੰਗੇ ਜਗਦੀਪ ਸਿੰਘ ਪੁੱਤਰ ਮਾਨ ਸਿੰਘ ਪਿੰਡ 0000/- ਦੂਪੇ ਵਿਚ ਆਰ ਰਚਿਨ ਸੀ ਹੁਣ 2 ਮਾਨੇ ਦਰਨ ਖ਼ਬਰਾ ਬਾਨਾਮ ਜੰਨਤ ਬੰਕਾ ਮ ਪਰ ਦਰਨ ਰਕਬਾ 1,50,00,000- ਚੋਰ ਜਿਤ ਸਿੰਘ ਬਾਰੇਸ਼ ਲੈਨਰਾ ਬੰਕ ਬਦਦ ਮਿਲੋ		
98	10	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	ਮੁੱਤਰ ਕਸਮੋ	ਪੁੱਤਰ ਕਸਮੀਰ ਭਨੀ ਜਗਦੀਪ ਹੈ 00000, ਦੂਪੋ 5ਮ ਨੈਥਤਨ ਥੋ ਪਰ ਦਰਜ ਰਾ ਜੋਤ ਜਿੱਥ ਬਾਰਜ ਰਾ		
ਹੱਦਬਸਤ ਨੰ:	4	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	10 (20/1774% 현과 발리로 취해된 1위4	7-10 ਜਿੰਥ 8454117148 ਚਿਸਾ ਜੋਗਿੰਦਰ ਸਿੰਘ ਅਤਮਜੀਤ ਸਿੰਘ ਬਾਰੱਕ ਮਨਜੀਤ ਕੌਰ ਪ 6 ਮਿਤੀ 8-8-11 ਰਾਚੀ ਇਹ ਆਰਾਜੀ 26 ਇਹ 2000/27512 ਗਿਸਾ ਪਰਿਲਾ ਵਾਲਾ ਸਾ ਵਾਰਨ ਰਪਟ ਨੇ 329 ਸਿਤੀ 19/04/201	Mutching A Load of Land	
2007 ਪਿੰਡ ਸ਼ੁਆਦਤਪੁਰ.	3	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਬਚੂਏ ਵਿੱਤਕਾਂਨ ਨੈਂ 2387 ਰਵੀਂ ਖਸਦਾ ਨੰਬਰ 907/159/1 0-2-10,199/2 0-7-10 2027 0-7-10,180/212-5-0- 2032/11/165 0-2-0,870/2115-10-0,210 7-0-0 2032/1531-1-3-8,1181/742/15-2-16-0 1216 1-17-09/5/212-1-6-0 1216 1-17-109/5/212-1-6-0 1216 1-17-109/5/212-1-0 1210 1-17-109/5/212-1-0	ਬਚੁਰੂ ਇੰਤਕਾਲ ਨੂੰ 230 ਰਵੀ ਖਾਲਤ ਨੰਬਰ 90/11/59/11/0-2-10,199/2 / 0/7-10  202/20-7-10/1180/212/5-0-0  869/211/6-0-2-10/1180/212/5-0-0  216/1-17-0-9/52/21/7-10/2180/212/5-0-0  216/1-17-0-9/52/21/7-10-0-210/7-0-0  216/1-17-0-9/52/21/7-10-0-210/7-0-0  216/1-17-0-9/52/21/7-10-0-210/7-0-0  216/1-17-0-9/52/21/7-10-0-210/2-0-0  216/1-17-0-9/52/21/7-10-0-210/2-0-0  216/1-17-0-9/52/21/7-10-0-210/2-0-0  216/1-17-0-9/52/21/2-0-0-210/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/21/2-0-0  216/1-17-0-9/52/2-0-0  216/1-17-0-9/52/2-0  216	4/	
2000	2	ਖਤੌਨੀ ਨੰਬਰ/ ਲਗਾਨ	\$ \$ 2387 et 20872 0-7-11   20872 0-7-11   208702   2-3-0,87072   3-8,117 4-3-0,00,233 5-18   3-8,17 4-3-0,00,233 5-18   3-8,17 4-3-0,00,23 5-18   3-8,17 4-	\$ \$ 2390 0 208/20-7-1 3-4,181/9 \$821/74-3-0 0-0,23/5- 44-7-8 cd 320 wr 3 cd 350 wr 3 cd 390 wr 3 cd 390 wr 3 cd		
ਜਮਾਬੰਦੀ	-	ਖੇਵਟ ਨੰ:/ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ ਨੰਬਰਦਾਰ	노달한 (분3여주 중 2387 리리 4개명 충화전 2022 0-7-10 2082 0-7-10,1180212 5-7 869711 15-75 9-8,1181/9+4215 2-16-0 216 1-17-0,955717 4-3-4,2062 1-2-0 871-72/19 70-0,235 5-10,960226 1-0 6교급 16 44-75 중청 80유테크 F취비 보프크	ਬਰੁਵੇਂ ਇੰਤਕਾਲ ਨੂੰ 2300 ਰਵੀਂ ਖਾਲਤਾ ਨੂੰ ਬਾ 202220-7-10208220-7-10,118072125- 869/21165cth-5-0,870/211/5-10-0,210 216/1-17-0,95/27174-3-0,206/21/3-10-0 871-72219/7-0-0,235/5-10,560/25671- ਜਿਲ੍ਹੇ 16 ਰਥਾਤਾ 44-7-8 ਫਲੈ ਕਰਮਾਜੀਤ ਸਿੰ 1/3 ਇਹਾਸ ਦਾ ਲੈਬਰ ਖਾਲਾ 2130-15 ਦਾ 11 ਬਰੁਵੇਂ 14 ਫਲੇ 329 ਅੰਤ ਰਚਿਨ ਲਿੜੀ 11 ਪੁਤਰ ਰਤਨ ਸਿੰਘ 9512/27/12 ਇਸ ਥਾ ਚ ਪੁਤਰ ਰਤਨ ਸਿੰਘ 9512/27/12 ਇਸ ਥਾ ਚ 10 00 00 000 ਲੋਕਾ ਜ਼ਰੂਰਨ ਮਿੰਗੀ 2		

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मिल्रा :	æ	िसेम वयर	ਵਿਸ਼ੇਸ਼ ਕਥਨ ਵਿਤਕਾਨ ਨੇ									(Reader) See American		****
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	7	ਰਕਬਾ ਅਤੇ ਭੂੰ ਦੀ ਕਿਸਮ	6-13 सन्दी	6-5 Brd	1-19 ਚਾਹੀ	6-5 <del>and</del>	6-5 सची	7-0 erel	34.7					
अधिमस्टि :	9	ਮੁਰੱਬਾ ਅਤੇ ਖੁਸਰਾ ਨੂੰ:	201	202	20.5	208	209	210	विदे 0	महर	क कर्व			
	2	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	<u>ਟਿਊਬਵੈਲ</u>	ਟਿਊਬਵੈਲ	ਇਉਬਵੈਲ	ਟਿਉਬਵੈਲ	ਵਿਊਸਵੈਲ	ਟਿਉਬਵੈਲ	98	34 State 7 Street	4 fadir 7 fam			
DENHS OF	4	ਕਾਬਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	<u></u> ਉਦਕਾਸ਼ਤ				11 22				· Inc			
3		ਮਾਲਕ ਦਾ ਨਾ ਅਤ ਵਰਵਾ	ਮਹਿੰਦਰ ਸਿੰਘ ਪੁੰਤਰ ਰਤਨ ਸਿੰਘ ਪੁੰਤਰ ਫ਼ੌਲਾ ਸਿੰਘ 189/80 ਦਿੱਸਾ	ਨਿਜੀਤ ਸਿੰਘ ਪੁੰਤਰ ਰਤਨ ਸਿੰਘ ਪੁੰਤਰ ਭਾਸ਼ਾ ਹੈ। 180/ਵਲਾ ਜਿੱਦਾ	ਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਨਰੰਜਨ ਸਿੰਘ ਪੁੱਤਰ	ਤਨ ਸਿੰਘ 227/6kk) ਰਿੱਸਾ ਰਮਜੀਤ ਸਿੰਘ ਪੱਤਰ ਮਹਿੰਦਰ ਸਿੰਘ 1 <i>5,277</i>	THE STATE OF THE S	ਰਾਹਨਾਜ਼ਤ ਸਿਥ ਪੁਤਰ ਰਣਜੀਤ ਸਿੰਘ 1.5272 ਹਿੱਸਾ					927	
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मिलुः :	8	िहमेम वसर	िस 1000000 संस्था कर्नाक्ष्मित सम्भाष्ट क्षित्र कि रहे हैं। जिस्सार प्राथम			20/3-4,201/6-13,202/1/5-17-10,20346-5,204/2-15,205/1-19,207/6- ਘ ਰਿਸੇਦਾਰ 6000/27512 ਰਿਸਾ ਬਾਰਥ ਕੈਨਰਾ ਬੈਕ ਮਲੇਚਕੈਟਲਾ ਪਾਸ ਬਦਲੇ	2003-4,2016-13,2021/5-17-10,2(3-6-5,20-42-1,2051-19,20716-5,2081/5-17-10,2061/2-13-0,9532151/2-7-12 3-6 ਰੁਣਜ਼ੈਂਡ ਡਿੰਘ ਪੁਤਰ ਰਤਨ ਸਿੰਘ 8000/27512 ਰਿਸ਼ਾ ਵਾ ਖਮਰਦਾ ਨੰਘਰ 209/6-5 ਸਤਵੰਤ ਸਿੰਘ ਪੁਤਰ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁਤਰ ਮਰਿੰਦਰ ਇਸੀਤ ਸਿੰਘ ਪੁਤਰ ਰਤਨ ਸਿੰਘ ਪੁਤਰ ਫੋਫ ਸਿੰਘ 1.7 ਰਿਸ਼ਾ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁਤਰ ਮਰਿੰਦਰ ਸਿੰਘ ਪੁਤਰ ਰਤਨ ਸਿੰਘ 1/3 ਰਿਸ਼ਾ ਕਰਮਜੀਤ-7-10,208/2/0-7-10,1180/212/5-0,89/21187-80-20,210/7-0,953/21331-13-8,11819-84/215/2-4-4-4-4-13-8,11819-2-4-4-4-4-4-4-4-4-4-4-4-4-4-4-4-4-4-4-	। ਹੱਕ ਅਮਰਜੀਤ ਕੌਰ ਵਿਸਵਾ ਧਰਮਿੰਦਰ ਸਿੰਘ ਪੁਤਰ ਬਨਦੇਵ ਸਿੰਘ ਵਾੜੀ ਪਿੰਡ ਭੜੀਮਾਨਸਾ ਤਹਿਸੀਨ ਮਾਲੇਰਕੋਟਲਾ ਵਾ	ਗੁਰਿਦਰ ਜਿਸ (ਫਿਊਟੀ ਪਟਵਾਰੀ) ਫ਼ਰਦ ਕੇਂਟਰ, ਮਲੇਕੰਪਟਲ ਹੁਕਮ ਨੇ: 15%! ਜਿਤੀ 23-12- ਵਲੇ ਜ਼ਿਲਾ ਕੁਲੈਕਟਰ, ਸੰਕਤੂਰ)	ਰਾਹ ਦੁਕਾਂ 42017748 ਕਿਸਾ ਦੇ ਨਾਮ ਬ ਹੋਇਆ ਮਿਤੀ 26-2-2013 ਵ ਨੈਂਬਰ ਖੋਸਵੇਂ 209/6-5 ਦਾ 1/2 ਕਿਸਾ ਬਕਦਰ 3.2.10 ਵਾਖਸਰਾ ਨੈਂਬਰ 053/21 5/701.3 ਬਾ	ਜਪੁਰਾ ਜਿਲਾ ਸੰਗਵੁਰ 1/2 ਹਿਸਾ ਦੇ ਨਾਮ ਬੈ ਹੋਇਆ ਸ ਰਚਿਨ ਚਾਗੇ 4600000/- ਰੂਪੇ ਕੁਲ 31 500000/- ਯੂਪੈ ਨਾਲ ਢਲੇ ਹਨਜੀ	ਪਾਸ ਆਫ਼ ਗਰਨ ਹ ਹੋਨ ਕਰਯੋ ਹੁਣ ਇੱਚ ਉਥੜਾ ਕੁਲ ਰਕਾਬਾ ਕੁਲ ਰਕਾਮ 3,15,00,000+ ਜਾਵੀਂ ਆਫ਼ ਭਾਵਿਨ ਨੂੰ ਜਾਵਾਨ ਹੈ।	
	7	ਰਕਬਾ ਅਤੇ ਭੋਂ ਦੀ ਕਿਸਮ	17 किस प्रक	10 ferri san	99/1/5-17-10 ਰਾਹੂਲਜੀਤ ਸਿੰਘ	9/1/5-17-10_2D ਾ ਰਾਹੁਲਜੀਤ ਸਿੰ	36-5,2042-15, 0027512 विम 8 मिथा 13 विम 9711 मिक्क 54 वर्ष चरक मिथा 17 173 विम ध्या	म् व्यक्तिक म		ਤੀਰ ਬੁਕੀ 4201 ਵਾ ਨੈਬਰ ਖਸ <del>ਰ</del> 2	13	अन्य मन्त्र विकास अन्य मन्त्र विकास अन्य प्राप्त विकास	
अधमालः	9	ਮੁਰੱਬਾ ਅਤੇ ਖਸਰਾ ਨੂੰ:	10 (7.0) Er 285 (3.0) appried 10.0 pt	0 (7-0) 쪽 235 (3-0) 코판면 10-0 판	17.59723-17-10,1 12.275121리바 루	7159/2/3-17-10,1 000/27512fam	2003-4,2014-13,2021/5-17-10,203 ਤਰ ਰੰਟ ਜੁੱਤ ਸਿੰਘ ਪੂਤਰ ਰਤਨ ਸਿੰਘ 800 ਇਸੀਂਡ ਸਿੰਘ ਪੂਤਰ ਰਤਨ ਸਿੰਘ ਪੂਤਰ ਫੋਡ 7-10,208/2/0-7-10,1180/212/5-0,863 ਪਰਾਜੀਡ ਸਿੰਘ ਪੂਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਪੂਰਰ ਜਨ ਸਿੰਘ ਪੂਤਰ ਤਰਤਨ ਸਿੰਘ 12, ਰਿਸਾ ਦੂਬ ਘ 1/3 ਚਿਸਾ ਬਾਰੀਕ ਅਮਰਜੀਤ ਕਿੰਦ ਸੁੰਘ	ਤੱਕ ਅਮਰਜੀਤ ਕੌਰ ਇਸ	4.5	भ र ता दवा ठावर । भ ४२०/। 774% विम्	ਵਰ ਆਤ ਰਹਿਨ ਸੀ ਹੁਣ ਹੋਰ ਵਰ ਆਤ ਰਹਿਨ ਸੀ ਹੁਣ ਹੋਰ	B 1955 N	e :
	0	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	10 (7.0) ET 28	0 (7-0) 🗺 23	2/6-5,153/60 ਤ ਸਿੰਘ ਰਿਸੇਦਰ ਗਬੇ ।	/6-5,153/6-0, ਸਿੰਘ ਰਿਸੇਦਬ ਦਰਜ ਕੀਤੀ ਹੁਲ	200/3-1,201.6 ਰ ਰਣਜੀਤ ਸਿੰਘ ਪੁਝ ਜੀਤ ਸਿੰਘ ਪੁਝ ਤਸਜੀਤ ਸਿੰਘ ਪੁਤਰਰ 1/3 ਬਿਲਾ ਬਚ	100	A STATE OF THE PERSON AND ADDRESS OF THE PERSON ADDRESS OF THE PERSON AND ADDRESS OF THE PERSON ADDRESS OF THE P	उन क्रमभेन	00000/- gil en	ਪਰ ਦਰਜ ਰਗਬਾ ਤ ਸਿੰਘ ਬਾਰਜ਼ ਕੇ	
OCEMBO:	r	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਮਿਤੀ 27/4/2010 ਰਾਹੀਂ ਵਲੋਂ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਨੇ ਖਸ਼ਰਾ 1	ਤਿ ਸਿੰਘ ਪੁਤਰ ਨੌਰਜਨ ਸਿੰਘ ਨੇ ਖਸਰਾ ਹ	,43,46/1,75 ਦੋ ਨੈ. ਖਸਵਾ 151/2-19,15 -12 ਦਾ 1151227512 ਹਿਸਾ ਵਲੇ ਚਨਜੀ: ਪਟ ਬਾਹੁਕਮ ਤਹਿਸੀਲਦਾਰ ਦਰਜ ਕੀਤੀ ਹ	ਵਾ 151/2-19,15 ਹਿਸਾ ਵਲੇ ਹਨਜੀ ਕਮ ਤਹਿਸੀਲਵਾਵ	1,1991/5-17-10 Genfla fillu u 53,21,52,0-3 6-7-10,202/2,8 earer 44.7-8 fillu use sed ise hfeles fi	ਪੁਤਰ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁਤਰ ਮਹਿੰਦਰ ਸਿੰਘ ਦਲ ਬਾਬ 1/2 ਗਿਸਾ ਬੇਪਦਾਨ ਹੈ।	420/17/48 fars streke Highers Munit	-10 ਜਿੰਘ x45,4177.48,ਹਿਸਾ ਜੋਗਿੰਦਰ ਸਿੰਘ ਪੁੰਤ	76 High 8-8-11 라이 바라 바라마을 하다 나왔다. 76 High 2000/27512 타파 내라와 등과 파	ਰਹਿਨ ਚਪਟ ਨੇ 329 ਮਿਤੀ 19/04/2013 ਪ ਵਿਸਿੰਘ ਵਾ ਦਾਤੁਲਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਹਨਜੀਤ	
67	,	ਮਾਲਕ ਦਾ ਨਾ ਅਤੇ ਵਰਵਾ	ਭਿਰੀਰਨ ਮਿਤੀ 27/4/2010 ਰਾਹੀਂ ਵਿਲੇਪਰਮ	ਬਰੂਏ ਰਪਟ ਨੈਬਰ 354 ਆਡ ਰਹਿਨ ਮਿਤੀ 27/4/2010 ਰਾਹੀ ਵਲੀ ਕਰਮਰ	ਅਰੂਏ ਕਪਟ ਕਿਚ 376 ਆਰ ਚਰਿਨ ਮਿੜੀ 8/8/2011 ਰਾਹੀ ਖੇਵਣਾ ਨੈ.1 5,208/1/5-1*-10,206/1/2-13,953/21.5/1/2-7-12, ਜਿਤੇ 15 ਕਬਾਧਾ 68-1 26900000/- ਜੂਪੇ (ਵੇ ਕਰੋੜਾ ਤਿੰਨਤਰ ਲੱਖ) ਆਤ ਰਹਿਨ ਹੋ ਜੂਕੀ ਹੈ। ਉੱਕਤ	ਬਰ 377 ਆਵੇਂ ਚਹਿਨ ਮਿੜੀ 8/8/2011 ਚਾਹੀ ਬੇਵਟਾ ਨੇ 114/34/6/1,73 ਦੇ ਨੇ ਖ਼ਸਦਾ 151/2-19,132/6-5,153/6-1907 7-10/20/01/2-13,953/21/2/1/2-7-12, ਕਿਤੇ 15 ਚਕਬਾ 68-11-12 ਦਾ 16000/27512 ਹਿਸਾ ਵਲੇ ਚਨਸੀਤਾ ਸਿੰਘ ਰਿਸੇਦਾਰ 100 7-10/3 ਸੋਤੇਸ਼ ਨਿੱਖ ਵਿਆਸੀ ਰਜਾਰ) ਆਤ ਚਹਿਨ ਦੇ ਦੂਯਾਂ ਹੈ। (ਉਅਤ ਰਮਟ ਬਾਹੁਕਮ ਤਹਿਸੀਲਦਾਰ ਦਰਜ ਬੀਤੀ ਸੂਲੇ।	ਬਰੁਏ ਦਿੱਤਾਲ ਨੰਘਰ 2262 ਬਾਰੌਕ ਖ਼ਸਦਾ ਨੌਥਰ 131/2-19,132/6-5,158/6-0,907/159/23-17,199/1/5-17-10 ਕਿਤੇ 12 ਰਕਸ 68-15-12 ਕਰਾਜੀਤ ਸਿੰਘ ਪੁਤਰ ਰਤਨ ਸਿੰਘ ਪੁਤਰ ਡੇਲਾ ਸਿੰਘ [19512/27512 ਰਿਸਾ ਰਾਕੂਲਜ਼ੀਤ ਸਿੰਘ ਪੁ ਸਿੰਘ ਪੁਤਰ ਨਵਾਂਜਨ ਸਿੰਘ ਪੁਤਰ ਕਰਮਜੀਤ ਸਿੰਘ ਪੁਤਰ ਨਰੰਜਨ ਸਿੰਘ 1/2 ਰਿਸਾ ਵਾ ਖ਼ਸਦਾ ਨੰਬਰ 953/215/20-3 ਚ ਸਿੰਘ ਪੁਤਰ ਨਵਾਂਜਨ ਸਿੰਘ ਪੁਤਰ ਕਰਨ ਸਿੰਘ 1/2 ਰਿਸਾ ਵਾ ਖ਼ਸਦਾ ਨੰਬਰ 90/15/30/10,10,199/20-7-10,202/20/ 16.216/1-17-0,955/21/17-3-0,206/21/2-0,871-72/219/7-0,235/5-10,960/2-6/1-5 ਜਿੜ੍ਹੇ 16 ਰਕਾਬਾ 4/7-8- ਖ਼ਸਦਾ ਨੰਬਰ 7130-15 ਪਰਜੀਤ ਸਿੰਘ ਪੁਤਰ ਤਮਰਿੰਦਰ ਸਿੰਘ ਪੁਤਰ ਕਰਨ ਸਿੰਘ 1/2 ਰਿਸਾ ਕਰਾਜੀਤ ਸਿੰਘ ਪੁਤਰ ਨਰੰਸ ਬਰੁਏ ਦਿੱਤਾਲ ਨੰਥਰ 235 ਰਾਗੋਂ ਨੇਬਰ ਖ਼ਸਦਾ 229/6-5 ਵਲੇ ਸਤਪੰਤ ਸਿੰਘ ਪੁਤਰ ਪਰਸਥੀਤ ਸਿੰਘ ਪੁਤਰ ਮਰਿੰਦਰ ਜਿ ਨਿਰਮਲਾ ਦੇਵੀ ਪਤਨੀ ਰਾਗੀ ਮਨ ਪੁਤਰ ਰੂਪ ਚੰਦ ਵਾਜੇ ਹਾਲ ਕਾਲੋਂ ਤੇ ਮਲੇਰਕੋਨਸਾ ਬਾਤਾ ਸੀ। ਜਿਸ਼ਾ ਦੇ ਪਲਾਣ ਸੀ	ਬਤੂਏ ਇਤਵਾਲ ਨੰਬਰ 23% ਰਾਹੀ ਨੰਬਰ ਖ਼ਸ਼ਰਾ 20%:5 ਵਲੇ ਸਤਵੰਤ ਸਿੰਘ ਪੁਤਰ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁਤਰ ਮਹਿੰਦਰ ਸਿੰਘ 1/2 ਰਿਸਾ ਨਿਰਮਲਾ ਦੇਵੀ ਪਤਨੀ ਰਰਗੋਮਾਲ ਪੁਤਰ ਰੂਪ ਚੰਦ ਵਾਸ਼ੀ ਰਾਡਾ ਕਾਲੇਨੀ ਮਾਲੇਰਥੇਟਲਾ ਬਾਬ 1/2 ਜਿਸਾ ਦੇ ਪਵਾਨ ਹੈ।	역달한 (한국학 등 2.387 국례 보자로 충료국 907/159/1 0-2-10,199/2 0-7-10 2022 0-7-10(2087 0-7-10,1180/212 5-0-0 869/21 167-10-5-0,870/21 1-5-10-0,210 7-0-0 953/21 53 1-1-3-8,1181/94-215 2-16-0 2716 1-17-4,098/217 4-3-0 871-72/219 7-0-0,235 5-10,960/256 1-6 871-72/219 7-0-0,235 5-10,960/256 1-6	ਬਬੂਏ ਇੱਤਕਲ ਨੂੰ 2300 ਕਰੋ ਖਸਦ ਨੈਬਰ 907/159/1/0-2-10,199/2 / 0/7-10 2027/0-7-10,288/2/0-7-10,1180/212/5-0-0 89/2/15/2/1-3-8,1181/94/215/2-16-0 216/1-17-0,95/27/1-3-3-10-0 871-7/219/7-0-0,235/5-0,056/27/3-2-0 871-7/219/7-0-0,235/5-0,056/27/3-2-0 871-7/219/7-0-0,235/5-0,056/27/3-1-2-0 871-7/219/7-0-0,235/5-0,056/27/3-1-3-0 1/3 ਰਿਸ ਦੇ ਲੈਬਰ ਖਸਦ ਹੈ।340-15 ਵਾਂ 1/6 ਜਿਸ ਦੇ ਨਰਜਣ ਸਿੰਘ ਪਤਰ ਰਤਨ ਸਿੰਘ ਖ਼ਤਨ/1/748/ਰਿਸ ਜੀਡੀਵਰ ਸਿੰਘ ਪ੍ਰਤਰ ਕਸਨੀ ਸਿੰਘ ਪਤਰ ਜਿੰਘ ਖ਼ਤਨ ਸਿੰਘ ਸ਼ਤਨ ਸਿੰਘ ਤੇ 20/17748, ਰਿਸ	329- ਅੱਤ ਵਰਿਨ ਮਿਤੀ 19/4/2013 ਵਾਹੀ ਰਪਟ ਨੈਬਰ 76 ਨੇ ਸਿੰਘ 9512/2/312 ਦਿਸਾਂ ਵਾਵਾਰੁਲਜੀਤ ਸਿੰਘ ਪਤਾਰ ਰਨਸੀਤ		
2	9	ਖਤਨ। ਨੰਬਰ/ ਲਗਾਨ	ਬਰ 353 ਆ	표면 354 마다	ਬਰ 376 ਅਹ 7-10,206/1/2 ਸਪੈ (ਦੇ ਕਰੋੜ	ਵਰ 377 ਆ 1-10,206/1/7 ਪੀ (ਨੇ ਕਰੋੜ	5 ਨੌਥਰ 2266 68-15-12 ਰ ਮਨਦੰਤ ਸਿੰਘ ਜਨ ਸਿੰਘ ਪੁਤ 0,955/21/7 130-15 ਪਰਸ ਨੈਥਰ 235 ਰਨ੍ਹ ਰਚਗੇ ਮ	ਤ ਨੰਬਰ 2352 ਤਿਨੀ ਹਰਗੈ <i>ਪ</i>	5 중 2387 미리 20872 0-7-1D, 0-5-0,878/21 13-8,1181/964 55/217 4-3-(2, 0-0-235 5-10, 8 문축 폐리기합	5 중 2330 덕립 노파급 창태 2/8/2/0-7-10,118/2/5-2/2/2/2/2/2/2/2/2/2/2/2/2/2/2/2/2/2	129. ਪਾਤ ਗਰਿ ਜਿੰਘ 9512/2	396 ਆਤ ਦੀ ਹੈ? ਸੂਲ ਰਕਾਧਾ 4,65	
-	Sec.	ਖਵਟ ਨੂੰ / ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	ਬਰੂਏ ਰਪਟ ਨੌਬਰ 353 ਆ ਆਫ਼ ਰਹਿਨ ਹੈ	ਬਰੂਏ ਰਪਟ ਨੈ	अनुष्टे उपट है 5,208/1/5-1 26900000/-	97086000/-	ਬਰੂਏ ਇੰਤਵਾਨ ਨੈਬਰ 220 ਸਿੱਧ 12 ਰਕਾਬ 68-15-12 ਸਿੱਧ ਪੁਤਰ ਨਰੰਜਨ ਸਿੱਧ ਪੁ 16.216/1-17-0,255/217 ਬਸਦਾ ਨੈਬਰ 7130-15 ਪਰ ਬਸੂਏ ਇੰਤਕਾਨ ਨੈਬਰ 235	ਬਰੂਈ ਇੰਤਕਾ ਨੈਰਮਲਾ ਦੇਵੀ।	写真 <sup>2</sup> (E3年 5 2.287 급	역명은 [본급하는 중 2330 이에 비대한 등학 2022/0-7-10,218/20-7-10,1180/212/20/20/20/21/1-18/20/21/2-10-0,21(95/21/2)/1-3-8,1181/9-4/215/2-16-(216/1-17-0,95/21/7+3-0,20/2)/2-2-16/1-17/2/29/20/25/5-0,235/5-0,0,235/5-0,235/5-0,235/5-13/0-15-21/2-16/2-16-21/2-21/2-21/2-15-21/2-15-21/2-15-21/2-15-21/2-15-21/2-21/2	ਬਰੂਏ ਰਪਟ ਨੇ 329. ਆਤ। ਸਿੰਘ ਪੁਤਰ ਰੜਨ ਸਿੰਘ 951	ਸ਼ਵੂਏ ਰਪਟ ਨੇ 3 1,50,00,000 ਸ਼ੁਲ	

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मिलुं :	В	ਵਿਸ਼ੇਸ਼ ਕਥਨ										The water of the state of the s	(Registration of the second		The saperty	te	The second secon
	7	ਰਕਬਾ ਅਤੇ ਭੌਂ ਦੀ ਕਿਸਮ	0-5 ਚਾਹੀ	1-10 ਚਾਹੀ	2-16 ਰਾਹੀ	4-11			2		-	125					
ਤਹਿਸੀਲ :	9	ਮੁਰੱਬਾ ਅਤੇ ਖਸਰਾ ਨੌ:	869/211 firs		1181/954	विके 3 विके 1 महस्र 2	ਬਸਵਾ	महा सची									
1.,	2	ਸਿੰਚਾਈ ਦਾ ਸਾਧਨ	टिविमहेल	टिसेमहरू	ਟਿਊਧਵੈਲ	व्यक्त	4 faar 11 fa	4 ਬਿਰਾ ।। ਬਿਸਵਾ ਰਾਹੀ					110	14			
ਹੁੰਦਬਸਤ ਨੰ:	4	ਕਾਸ਼ਤਕਾਰ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਉਦਕਾਸ਼ਤ							>				22,			
ਪਿੰਡ ੂ	3	ਮਾਲਕ ਦਾ ਨਾਂ ਅਤੇ ਵੇਰਵਾ	ਰਾਹਲਾਤਿ ਸਿੰਘ ਪੁੱਤਰ ਰਣਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਬਤਨ ਸਿੰਘ 1/3 ਚਿੰਸਾ	ਸਤਵੰਤ ਸਿੰਘ ਪੁੰਤਰ ਪਰਮਜੀਤ ਸਿੰਘ ਪੁੰਤਰ ਮੁਵਿੰਦਤ ਵਿੱਖ 10 ਵਿੱਚ	ਮਨਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਕਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਮਨਵੰਤ ਸਿੰਘ ਪੁੱਤਰ ਕਰਮਜੀਤ ਸਿੰਘ ਪੁੱਤਰ ਨਰੰਜਨ ਸਿੰਘ ਵਾਸੀ ਵਾਸੀ ਨੈਧਦਾਣੀ 1/3 ਕਿੰਸਾ					10	***					3	
	2	ਖਤੌਨੀ ਨੰਬਰ/ ਲਗਾਨ	11511										W				
मार्गियसी		ਖੇਵਟ ਨੰ:/ ਮਾਲ/ਪੱਤੀ, ਨੰਬਰਦਾਰ	69 /1/99	역65 3.81 ਮਾਲ 2.38	ਸਵਾਈ 1.43 (년립)	ਸਾਬੀਦਾਸ (ਨੈਬਰਦਾਰ) ਅਮਰ ਸਿੰਘ											

मिटिक भिन्नैः 26/6/2013

द्रायेत्यक है। 8375

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#### 2/3/22, 11:34 AM

#### Company Master Data

#### Company Master Data

CIN U01222PB1999PTC022555

Company Name RATTAN POULTRIES PRIVATE LIMITED

ROC Code RoC-Chandigarh

Registration Number 022555

Company Category Company limited by Shares

Company SubCategory Non-govt company

Class of Company Private
Authorised Capital(Rs) 70000000
Paid up Capital(Rs) 51307000

Number of Members(Applicable in case of company

without Share Capital)

Date of Incorporation 12/05/1999

BARNALA ROADMALERKOTLA DISTT SANGRUR PUNJAB PB

Registered Address 148023 IN

Address other than R/o where all or any books of account

and papers are maintained

Email Id rkjindal2005@yahoo.com

Whether Listed or not Unlisted

ACTIVE compliance ACTIVE Non-Compliant

Suspended at stock exchange

Date of last AGM 29/09/2018
Date of Balance Sheet 31/03/2018
Company Status(for efiling) Active

Charges

Assets under charge Charge Amount 2000000 Date of Modification Status 2000000 20/03/2004 - OPEN Immovable property or any interest therein; Book debts; Stocks 168199000 15/09/2000 15/10/2018 OPEN

Directors/Signatory Details

DIN/PAN	Name	Begin date	End date	Surrendered DIN
01889733	RANJIT SINGH	12/05/1999		
01889747	RAHULJIT SINGH SIDHU	12/05/1999	-	
03313720	MOHINDER SIDHU KAUR	15/11/2010	-	



000.7.03.78 Dato. FORM HG. 8 ri :: Gi THE COMPANIES ACT, 1956 Pursuant to Section (125/127/135) EN PINIS A hear Kegistration No. 22555 9egc. c. o :::..... Numinal Capital 65.00 Lac Created by company registered in India subject to which property has been acquired by the company and A N. Modification of Charge, PARTICULARS OF CHARGE(S) IN INDIA REQUIRED BY A COMPANY RELEGIOUS BY ... 254-1 AHOC TERED IN INDIA 78149 RATTAN POCILTRIES Name of the Company S. Ranjil- Sing & Sidhu Presented by Memorandum of Agreement for Agricultural Leave actor. 20.03.2004 Date and descript creating the Cha Rs. 20,00,000/- (Rs. Tivery Loce only) Amount secured owing on securit Live Stock, feed, medicines Stoked particulars of property charged. property acquired is subject to ges, date of acquisition of propat vill. Sodatpur, Teh. materiale REC.NO.: Dist. Sangane. ' should be given. REGNO23 12.757. D.A. Rate of July 12.757. D. 16-022555 it of terms & conditions and extent FORM 8 operation of the charge. Repayable in seven instalments. (300000 ×6 + 2,00,000 ×1) 500 500 T\*\*\*\*1000 DRAFT Canara Bank. Malerkolika ame, address and descriptions of the 29/04/2004 Persons entitled to the charge. MSRANA Date and brief description of the ins-- N.A trument modifying the charge. FOR RATTAN POULTRIES (P) LTD. · i.. Jally ilt)

Farticulars of modification specifying the term & conditions or the extent of operation of the charge in which modification is made & the details of the modification.

7.4.7

FOR RATTAN POULTRIES (P) LTD.

Signature

Name Ranjil Singh Sich

(In block ietters)

Designation My Director

by page

(MIESTING)

Dated the 20th day of Mch 2004.

# FORM NO. CHG-1

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) of the Companies (Registration of Charges) Rules 2014]



Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

Form language:   Eng				
Refer the instruction kit for f	iling the form.			
(a) *Corporate identity number registration number (FCF		U01222PB1999PTC022	2555	Pre-fill
(b) Global location number (	GLN) of company			
2. (a) Name of the company	RATTAN POULTRIES PRI	VATE LIMITED	A White Town	
(b) Address of the registered	d office or the principal place	of business in India of the	ne company	
BARNALA ROADMALERKO DISTT SANGRUR PUNJAB Punjab INDIA	TLA			
(c) email id of the company	rkjindal2005@yahoo.com			
s. (a) *This form is for registra	tion of			
Occasion of abores	Modification of charge			
0	Modification of charge			
(b) Charge ID of the charge	e to be modified	90309338		
4. * Whether the applicant is	<ul><li>The Company</li></ul>	The Charge Holder		
5. Whether the form is being fi	iled			
(i) * Beyond 30 days but w	ithin 300 days from the date	of creation or modificatio	n O Yes @	No No
(iii) Beyond 300 days OYe	es   No			
(if yes, an application will be	required to be made to Cen	tral Government for exte	nsion of further tim	ne)
6. (a) Whether charge is mod	lified in favour of asset recon	struction company (ARC	) or assignee	Yes   No
7. (a) *Date of the instrument	t creating or modifying the ch	arge 04/07/2015	(DD/MM/Y	YY)
(b) *Nature, description an	nd brief particulars of the inst	rument(s) creating or mo	difying the charge	)
Debt Restructuring Agree Debtor Creditor Agreemer				



. Type of char	ge		
*(a) A charge	on:		
Uncal	lled share capital	Calls made	e but not paid
	vable property or any interest therein	Movable p	roperty (not being pledge)
Floati	ng charge	Motor Veh	icle (Hypothecation)
Any p	property for securing the issue of secured deposits	Goodwill	
Pater	at	Licence u	nder a patent
☐ Trade	emark	☐ Copyright	
⊠ Book	debts	Ship or an	y share in a ship
Solely	y of Property situated outside India	○ Others	
(b) If others,	specify		
Stocks			
(Note : If mo	of charge holder(s)  1  re than one charge holder involved, then attach the ge particulars of property charged, amount secured sof the charge holder (In case charge is modified of ARC or assignee)	d.)	
Category	Nationalised bank		
Name [	Canara Bank		Get list of chargeholders
*Name			
Address*	Line I DELHI GATE		
	Line II		
* City	Malerkotla		
*State	Punjab-PB *	ISO country code	IN
* Country	INDIA		
*Pin code	148023		
e-mail ID	managercb2112@canarabank.com		



1.(a) *Amount secured by the charge (in Rs.)	158,199,000.00
(In case the amount is in foreign currency, rupee e	
(In case of modification of charge, enter the amoun	it secured by the charge after such modification)
(b) Amount secured by the charge in words	
Rupees Fifteen Crore Eighty One Lacs Ninety Nine Thousand	sand only
(c) In case amount secured by the charge is in foreign	currency, mention
12. Brief particulars of the principal terms and conditions	and extent and operation of the charge
(a) *Rate of interest	
OCC:13%, WCTL: 13.50%, Term Loans: 13.75%	
(b) *Terms of repayment	
OCC Limit repayable on demand, WCTL and term loans	as per agreed terms.
	*************************************
	**
	La Company of the Com
(c) *Margin	
25%	
25%	
(d) *Extent and operation of the charge	
100%	
(e) Others	



	n case of acquisition of property, subjected to charge, furn roperty so acquired	ish the details relatin	g to the existing charge on the
	Date of instrument creating or evidencing the charge		(DD/MM/YYYY)
(b)	Description of the instrument creating or evidencing the	charge	
	) Date of acquisition of the property	(DD/MM/YYY	Υ)
	Amount of the charge (in Rs.)  Particulars of the property charged		
(6	raticulars of the property charged		
(i)	14. *Short particulars of the property or asset(s) charged Hypothecation of stocks of poultry feed, birds, medicines		address and location of the property)
(ii)	Mortgage of land & Building measuring 5 Bigha 16 Biswa Malerkotla	situated at Near Rur	ral Focal Point, Vill. Saudatpur, Tehsil
(iii)	Hypothecation of Equipment, Plant & Machinery		
(iv)			
(v)			
(vi)			
(vii)			
(viii)			



(a) *Whether ar	ny of the property or interest the	rein under reference is n	ot registered in the name of the company
○ Yes	● No		
			(55,444,0000)
* Date of creation	on/last modification prior to the	present modification	19/01/2015 (DD/MM/YYYY)
			iculars are entered as the same shall be
16.50	e certificate of modification of o	STOR	
	facilities are (in Rs.) OCC: 500 d Term Loan-III: 165.00 Lacs.		acs, Term Loan-I: 335.00 lacs, Term Loan-
470.00 E000 011	0 10111 E0011111. 100.00 E000.	old older ladition . 100	
			List of attachments
tachments		Attack	List of attachments
*Instrument(s) of	of creation or modification of ch	arge; Attach	Debt Restructuring Agreement.pdf
Optional attach	nment(s), if any	Attach	Debtor Creditor agreement.pdf Sanction Memorandum.pdf
		Attaci	Letter of renewal.pdf
			Remove attachment
		eclaration	Remove attachment
∐I am authorize	D d by the Board of Directors of t		
to sign this for	d by the Board of Directors of to m and declare that all the requi	ne Company vide resoluti	ion no* 2 * dated 04/07/2015 ct, 2013 and the rules made thereunder in
to sign this for respect of the	d by the Board of Directors of t m and declare that all the requi subject matter of this form and	ne Company vide resoluti rements of Companies A d matters incidental there	ion no* 2
to sign this for respect of the that all the info (s) or documen	d by the Board of Directors of to m and declare that all the requi subject matter of this form and ermation given herein above is ints(s) and nothing material has	ne Company vide resolution rements of Companies Admatters incidental there true, correct and completion been suppressed. A copposite the company of the comp	ion no* 2 * dated 04/07/2015  ct, 2013 and the rules made thereunder in to have been complied with. I also declare and as per the attached charge instrument by of the attached charge instrument(s) or
to sign this for respect of the that all the info (s) or documen	d by the Board of Directors of to m and declare that all the requi subject matter of this form and ermation given herein above is ints(s) and nothing material has	ne Company vide resolution rements of Companies And matters incidental there true, correct and complete been suppressed. A cop-	ion no* 2 * dated 04/07/2015 ct, 2013 and the rules made thereunder in to have been complied with. I also declare and as per the attached charge instrument
to sign this for respect of the that all the info (s) or documen	d by the Board of Directors of to m and declare that all the requi subject matter of this form and ermation given herein above is ints(s) and nothing material has	ne Company vide resolution rements of Companies And matters incidental there true, correct and complete been suppressed. A cop-	ion no* 2 * dated 04/07/2015  ct, 2013 and the rules made thereunder in to have been complied with. I also declare and as per the attached charge instrument by of the attached charge instrument(s) or
to sign this for respect of the that all the info (s) or documen	d by the Board of Directors of to m and declare that all the requi subject matter of this form and formation given herein above is ints(s) and nothing material has salare available at the registered	ne Company vide resolution rements of Companies And matters incidental there true, correct and complete been suppressed. A cop-	ion no* 2 * dated 04/07/2015  ct, 2013 and the rules made thereunder in to have been complied with. I also declare and as per the attached charge instrument by of the attached charge instrument(s) or
to sign this for respect of the that all the info (s) or documen document(s) is To be digitally Director or mar	d by the Board of Directors of to m and declare that all the requi subject matter of this form and formation given herein above is ints(s) and nothing material has salare available at the registered	ne Company vide resolution rements of Companies And matters incidental there true, correct and complete been suppressed. A copy office or principal place of FO(In case of an Indian of	tion no* 2 * dated 04/07/2015  ct, 2013 and the rules made thereunder in to have been complied with. I also declare e and as per the attached charge instrument by of the attached charge instrument(s) or of business in India of the company.
to sign this for respect of the that all the info (s) or documen document(s) is To be digitally Director or mar	d by the Board of Directors of to m and declare that all the requi- subject matter of this form and ermation given herein above is a ints(s) and nothing material has sare available at the registered or signed by mager or secretary or CEO or C	ne Company vide resolution rements of Companies And matters incidental there true, correct and complete been suppressed. A copy office or principal place of FO(In case of an Indian of	tion no* 2 * dated 04/07/2015 ot, 2013 and the rules made thereunder in to have been complied with. I also declare e and as per the attached charge instrument by of the attached charge instrument(s) or of business in India of the company.



#### Declaration

I/ we confirm that the attached charge instrument(s) or document(s) is/ are true copies of the original which is/are available with the charge holder and/ or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/ we am/ are duly authorised to sign this form.

To be digitally signed	d by		
Charge holder	BHYPR05038	В	RAMA NAND
PAN of the Ch	arge holder		
To be digitally signed	d by		
ARC or assign	ee		
PAN of the AR	C or assignee		
	Certificate b	y practicing professional	
I declare that I have been		se of certification of this form. It is h	nereby certified that I have gone
			matter of this form and matters incidental
thereto and I have verifie	d the above particulars (incli	uding attachment(s)) from the origin	al/certified records maintained by the
Company/applicant which	is subject matter of this form	m and found them to be true, correc	t and complete and no information
material to this form has b	been suppressed. I further or	ertify that:	
i. The said	records have been properly	y prepared, signed by the required of	officers of the Company and maintained
as per th	e relevant provisions of the	Companies Act, 2013 and were fou	ind to be in order;
ii. All the re	equired attachments have be	een completely and legibly attached	to this form.
To be digitally signe	ed by		
<ul> <li>Chartered account</li> </ul>	untant (in whole-time practic	e) or	
Cost accountant	t (in whole-time practice) or		
Company secre	tary (in whole-time practice)		
Whether associate or f	fellow Associate	Fellow	
Membership number	088062	Certificate of practice number	088062
		tion 447, section 448 and 449 of the alse statement and punishment for t	
Modify	Check Form	Prescrutiny	Submit
	-		

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.



# FORM NO. CHG-1

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) of the Companies (Registration of Charges) Rules 2014]



Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

Form language   Englis	sh O Hindi		
Refer the instruction kit for f	filing the form.		
1. (a) *Corporate identity numb registration number (FCI		U01222PB1999PTC022555	Pre-fill
(b) Global location number	(GLN) of company		
2. (a) Name of the company	RATTAN POULTRIES PR	IVATE LIMITED	
(b) Address of the registere	d office or the principal plac	e of business in India of the comp	any
BARNALA ROADMALERKO DISTT SANGRUR PUNJAB Punjab 148023	TLA		
(c) email id of the company	rkjindal2005@yahoo.com		
3. (a) *This form is for registra			
Creation of charge (b) Charge ID of the charge	Modification of charge e to be modified		1
(b) charge is or the orang	0 10 00 1110011100	90309338	
4. *Whether the applicant is	<ul><li>The Company</li></ul>	O The charge holder	
5. Whether the form is being f	iled		
(i) * Beyond 30 days but w	rithin 300 days from the date	of creation or modification	Yes   No
(iii) Beyond 300 days OY	es   No		
(If the delay of the Form is fill for extension of any further tin		plication will be required to be ma	de to Central Governmen
6. (a) Whether charge is mod	lified in favour of asset recor	nstruction company (ARC) or assi	gnee Yes No
7. (a) *Date of the instrument	t creating or modifying the ch	narge 15/10/2018 (I	DD/MM/YYYY)
(b) Nature, description an	nd brief particulars of the inst	trument(s) creating or modifying t	he charge
SUPPLEMENTAL COMM SANCTION LETTER TAKE DELIVERY LETTER	ON HYPOTHECATION AGE R TO DPN	REEMENT	
(c)* Whether charge is crea	ated or modified outside India	a Yes No	



Type of charge			
(a) A charge on			
Uncalled shar	re capital	Calls mad	de but not paid
	roperty or any interest therein	Movable	property
Floating charg	ge	Motor Vel	hicle (Hypothecation)
Any property	for securing the issue of secured depos	its Goodwill	
Patent		Licence u	inder a patent
☐ Trade mark		Copyright	
Book debts		Ship or a	ny share in a ship
Solely of Pro	perty situated outside India	Others	
(b) If others, specify			
Stocks			
(c) *Number of charg	e holder(s)		
200	mplete list of charge holders, details of	their extent to the c	harge, particulars of
e: Please attach a co erty charged, amount	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified		
e: Please attach a co erty charged, amount 0.Particulars of the cl particulars of ARC	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)		
e: Please attach a co erty charged, amount	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified		
e: Please attach a co erty charged, amount 0.Particulars of the cl particulars of ARC	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)		r assignee, enter the
e: Please attach a co erty charged, amount 0.Particulars of the cl particulars of ARC of Category	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank		
e: Please attach a co erty charged, amount 0.Particulars of the cl particulars of ARC	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank		r assignee, enter the
e: Please attach a co erty charged, amount 0.Particulars of the cl particulars of ARC of Category	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank		r assignee, enter the
e: Please attach a coerty charged, amount  D.Particulars of the cl particulars of ARC of Category  Name Canara E	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank		r assignee, enter the
e: Please attach a coerty charged, amount  D.Particulars of the cliparticulars of ARC of Category  Name Canara E	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank  Bank		r assignee, enter the
Please attach a coerty charged, amount D.Particulars of the cliparticulars of ARC of Category  Name Canara E *Name  Address* Line I	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank  Bank		r assignee, enter the
e: Please attach a coerty charged, amount  D.Particulars of the cliparticulars of ARC of Category  Name Canara E	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank  Bank		r assignee, enter the
Please attach a coorty charged, amount D.Particulars of the cliparticulars of ARC of Category  Name Canara E  *Name  Address* Line I	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank  Bank		r assignee, enter the
*Name Canara E  *Name Line II  *City MALER  *State Punjab-	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank  Delhi Gate		r assignee, enter the
Please attach a coerty charged, amount  D.Particulars of the cliparticulars of ARC of Category  Name Canara E  * Name  Address* Line I  Line II  * City MALER  * State Punjab- Country INDIA	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee)  Nationalised bank  Delhi Gate	d in favour of ARC o	Get list of chargeholders
e: Please attach a coerty charged, amount  D.Particulars of the cliparticulars of ARC of Category  Name Canara E  * Name  Address* Line I  Line II  * City MALER  * State Punjab-	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee) Nationalised bank  Bank  Delhi Gate	d in favour of ARC o	Get list of chargeholders
e: Please attach a coerty charged, amount  D.Particulars of the cl particulars of ARC of Category  Name Canara E  * Name  Address* Line I C Line II C Line II C * City MALER * State Punjab- Country INDIA * Pin code 148023	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee) Nationalised bank  Bank  Delhi Gate	d in favour of ARC o	Get list of chargeholders
* Name  Address* Line I  Line II  * City  * State  Country  * Pin code  * Pin code  * Particulars of the class of ARC of Category  * Name  * Name  * Name  Address* Line I  Line II  * City  * State  Country  INDIA  * Pin code  * Panage  * Panage  * Panage  * Manage  * Panage  * Panage	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee) Nationalised bank  Delhi Gate  EKOTLA  PB  ercb2112@canarabank.com	*ISO country code	Get list of chargeholders
Please attach a coerty charged, amount  D.Particulars of the cliparticulars of ARC of Category  Name Canara E  * Name  Address* Line I Cline II Cline II Cliparticulars  * City MALER  * State Punjab- Country INDIA  * Pin code 148023  * e-mail id manage  * Whether charge h	mplete list of charge holders, details of t secured etc.) harge holder (In case charge is modified or assignee) Nationalised bank  Bank  Delhi Gate	*ISO country code	Get list of chargeholders



11.(a) *Amount secured by the charge (in Rs.)	168,199,000.00
(In case the amount is in foreign currency, rupee e	equivalent to be stated)
(In case of modification/ rectification of charge, ent	ter the amount secured by the charge after such modification
(b) Amount secured by the charge in words	
Rupees Sixteen Crore Eighty One Lacs Ninety Nine Thou	usand only
(c) In case amount secured by the charge is in foreign	currency, mention details



ctual/ constructive deposit of ompany (DD/MM/YYYY)
MCLR 8.70% + 3.75% i.e.12.45% PA
12
The additional DPN loan is to be repaid in 12 months with 11 monthly instalments of Rs. 8.50 lacs and last instalment of Rs. 6.50 lacs. Interest to be served as and when due.  Existing OCC and Term loans to be continued at previous terms and conditions.
DPN Loan Rs. 100 Lacs (Fresh) OCC/ODBD Rs. 500.00 Lacs (Existing) Term Loan I Rs. 335.00 Lacs (Existing) Term Loan II Rs. 475.00 Lacs (Existing) Term Loan III Rs. 165.00 Lacs (Existing) Term Loan IV Rs. 106.99Lacs (Existing)
(DD/MM/YYYY)
as per bank norms
100%



AND RESIDENCE MANAGEMENT SERVICES	dencing the charge (DD/MM/YYYY)
(b) Description of the instrument crea	ating or evidencing the charge
(c) Date of acquisition of the property	(DD/MM/YYYY)
(d) Amount of the charge (in Rs.)	
(e) Particulars of the property charge	d
	ty or asset(s) charged (including complete address and location of the proj
For working capital: Stcoks arising For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & building	any
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha onstruction) built on total land measuring 17B-4B (Sale deed No. 3671, 284
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit Dwelling Inte	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00
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For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit Dwelling Inte Evaluated Price of Asset as on Security interest Creation date Nature of Property PLOT ID Number *Survey No. / Gat No. etc. Street Number & Name	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po n 68.78 Bigha  construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47  Khasra No. 154, 151, 152 etc
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit Dwelling Inte  Evaluated Price of Asset as on Security interest Creation date  Nature of Property  PLOT ID Number  *Survey No. / Gat No. etc.  Street Number & Name  Sector /Block Number  Locality	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47
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For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47  Khasra No. 154, 151, 152 etc  Vill Suadatpur & Vill Naudhrani  Vill Suadatpur & Vill Naudhrani
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit Dwelling Inte Evaluated Price of Asset as on Security interest Creation date Nature of Property PLOT ID Number *Survey No. / Gat No. etc. Street Number & Name Sector /Block Number Locality Landmark Village/Town Name Taluka	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Po h 68.78 Bigha  construction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47  Khasra No. 154, 151, 152 etc  Vill Suadatpur & Vill Naudhrani  Vill Suadatpur & Vill Naudhrani  Malerkotla
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Poh 68.78 Bigha onstruction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47  Khasra No. 154, 151, 152 etc  Vill Suadatpur & Vill Naudhrani  Vill Suadatpur & Vill Naudhrani  Malerkotla  Sangrur
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit Dwelling Inte Evaluated Price of Asset as on Security interest Creation date Nature of Property PLOT ID Number *Survey No. / Gat No. etc. Street Number & Name Sector /Block Number Locality Landmark Village/Town Name Taluka	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Poh 68.78 Bigha onstruction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47  Khasra No. 154, 151, 152 etc  Vill Suadatpur & Vill Naudhrani  Vill Suadatpur & Vill Naudhrani  Malerkotta  Sangrur  Punjab-PB
For Term Loan:  1. Entire Fixed assets of the compa 2. EMT of agriculture land & buildin (P) Ltd (5.8 bigha) and Ranjit Singh Collateral Security EMT of residential house (under co 3670, 2848).  Plot Unit	any ng constructed upon land measuring 74.58 bigha in the name of Rattan Poh 68.78 Bigha onstruction) built on total land measuring 17B-4B (Sale deed No. 3671, 284 erest  327,380,000.00  Agri land & Building and house  Khewat 14, 75/154, 35-36/47  Khasra No. 154, 151, 152 etc  Vill Suadatpur & Vill Naudhrani  Vill Suadatpur & Vill Naudhrani  Malerkotla  Sangrur



B. M. W. E.		
By North	By South	
By East	By West	
*Survey number, GAT number, Khesra number, Khwerepresentation in various states or union territories of (All the fields should be captured as appearing in the Corporation/ Grampanchayat are to be specified and 15. Description of the document by which the company at Number of title documents deposited by customer  16. (a) *Whether any of the property or interest therein	be captured in this field. evenue record, flat no, house no, Municulso the area of the immovable property uired the title	cipal Office/Municipal y as well as boundaries)
0 111		
<ol> <li>17.* Date of creation/last modification prior to the present</li> <li>18. Particulars of the present modification (please endisplayed in the certificate of modification of charge and credit facilities enhanced from 15,81,99,000/- to 100.00 Lacs.</li> </ol>	re that the correct particulars are enter	
The credit facilities after enhancement are (in Rs.) O 475.00 Lacs, Term Loan-III: 165.00 Lacs, Term Loar facilities: 1681.99 lacs  Attachments	V : 106.99 Lacs and DPN Loan: 100.0	
1.*Instrument(s) of creation or modification of charge	Attach	
Optional attachment(s), if any	Attach Sanction Lett DPN Delivery	
		temove attachment
		Remove attachment
Decla	ation	Remove attachment  * dated 15/10/2018



	To be digitally	signed by					
	Director or mai or an authorise	nager or secreta ed representative	ry or CEO or CF (In case of a fo	O(In case of an Ind reign company)	ian company)	RAHULLI INDEN YOME T SINGH TO RANGET SINGH THOSE STORE SIDHU THE STORE	
	Designation	Director					
	DIN of the dire representative;	ctor; PAN of the or membership	manager or CE( number of comp	O or CFO or authori	sed	01889747	
				Declaration			
$\boxtimes$	available with t	ne charge noide	r and/ or assigne	nt(s) or document(s	ation and partic	pies of the original whi culars mentioned abov d to sign this form,	ch is/are e are
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	Cost accour	ntant (in whole-ti	me practice); or				
	Company s	ecretary (in who	le-time practice)				
W	hether associate	or fellow	Associate (	) Fellow			
M	embership numb	per 088062		Certificate of Pr	ractice number	088062	
Note: Attent which provide respectively	de for punishm	wn to provision	s of Section 44 unishment for t	7, section 448 and false statement and	449 of the Co d punishment	mpanies Act, 2013 for false evidence	
Modify		Check Form		Prescrutiny		Submit	
is eForm ha	s heen taken o	n file maintaine	d by the registr				

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company





#### ANNEXURE- II

### (Description of the assets hypothecated)

PART - A: Machineries/Equipments/Accessories

PLANT AND MACHINERY, TOOLS, FITTINGS, FIXTURES AND OTHER FIXED ASSETS OF THE FIRM (EXCLUDING VEHICLES) Valued at : Rs. Rs. 346.24 Lacs(w.d.v) as per PBS as at 31.03.2018

Signature/thumb impression of the Borrower PART - B: Vehicles (including accessories and implements)

SI No	Description of the vehicle	Value
	NIL	

Signature/thumb impression of the Borrower

\* Part - C: Details of Other goods (like, Stock in trade, Raw Materials, Finished Goods, All other goods other than those specified in A and B above including Book Debt)

DESCRIPTION	VALUE( IN LACS),( BASIS OF VALUATION)	NATURE OF CHARGE HELD
01. Primary Security		
For WC		
Stocks arising out of genuine trade transaction.	Rs. 1418.36 Lacs as per stock statement 30.06.2018	Hypothecation
For Term Loan		
Entire Fixed Assets of the company	Rs. 346.24 Lacs being WDV value of the entire fixed assets excluding value of Land & Building as per	Hypothecation
	C.A certified PBS dated 31.03.2018.	

For Raitan Poultries Pvt. Ltd.

Director





Buildi	ing cons	MT of agric tructed upon 58 bighas as u	the total lar	& Rs 2962.5 Id lacs as pervaluation of A	er
IN THE NAME	AREA	KHASRA/ KHEWAT NO.	DOCUMENTS		
M/s Rattan Poultry Farms P) Ltd	5.8 Bighas	Khewat No. 14, Khatoni No. 66, Khasra No. 154 (5-16)	dated	13.06.2017.	
Sh. Ranjit Singh Sh. Ranjit Singh	68.78 Bighas	Khewat No. 75/154, Khasra No. 151, 152, 153, 907/159/2, 199/1, 200, 201, 202/1, 203, 204, 205, 207, 208/1, 206/1, 953/215/1	sheets dated 14.01.11		
Malerkotla COLLATE	Distt. S	angrur.			
DETAILS O	F SECUR	RITIES		VALUE (BASIS OF VALUATION)	NATURE OF CHARGE HELD
construc	ction) b	idential ho puilt on the 4B as per deta	total land	Rs. 311.30	EMT .
IN THE	AREA	KHASRA/ D KHEWAT NO.	OCUMENTS	value-Rs 18.90 lakh) as per valuation	
Smt. Mohinder Kaur &	2B-3B	Khatauni no	ale deed b. 3671 ated	report of Er Swaranjeet Singh of S.S	

For Rattan Poultries Pvt. Ltd.

Radlumus

Director





Smt. Kittu Sidhu		36/ 47, Khasra No.	19.03.2013.	Bains Associates dated	&
Sh. Rahuljit Singh	3B- 4B- 10B	477/9-8, 480/ 7- 16		28.08.2018.	
Sh. Ranjit Singh Sidhu	4B-6B		Sale deed no. 3670 dated 19.03.2013.		
Sh. Ranjit Singh Sidhu	3B- 4B- 10B		Sale deed no. 2848 dated 31.12.2012.		
Smt. Mohinder Kaur & Smt. Kittu Sidhu	4B-6B		sale deed no. 2848 dated 31.12.2012.	12	

ASSETS AVAILABLE AS PRIME SECURITIES FOR TERM LOAN SHALL BE ALSO AVAILABLE AS COLLATERAL FOR WORKING CAPITAL LIMITS AND VISA VERSA

Signature/thumb impression of the Borrower

Part - D: (here specify the repayment schedule ,if the loan is repaid in instalments)

Nature of Loan	Due Date of Instalment	Amount of Instalment
Existing OCC AND TERM LOANS TO BE CONTIUED AT PREVIOUS TERMS AND CONDITIONS		Pariodit of installient
DPN(Fresh)-10000000/-(One Crore Only)		DPN is to be repaid in 12 months with in 11 monthly instalments of Rs 8.50 lakh and last instalment of Rs 6.50 lakh.Interest to be served as and when due.

Signature/thumb impression of the Borrower

For Rattan Poultries Pvt. Ltd.

Director







धेमांच पंजाब PUNJAB DEBT RESTRUCTURING AGREEMENT V 196583

This agreement executed at moderpotes on this your dry of July 2019
Between

Companies (Acquesition and travefur of Droler takings)

Act 1970 having its head office at 112 J.C. Road

Bougedors - 560 oct, (In case of consortium advances)

Kultiple banking arrangement, discription of lendors
to be Suitabilly modified) and having amongest others

aging Divas branch affice at maler kotta (here modifier Called

the bank which term where der the context so require

the bank which term whenever the context so requise or admits shall be deemed to Include its assigns attracys and successor in title) of the first Part.

Continued on printed DIBT RESTRUCTURING AUREEMENT

Molinder Kaur.

Mod med fre pure gales.

8669

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NOTE 2 201 331 4005/H 218/21

TUST BYTS HIPS

10.3

238 EX A-19



### पेना च पंजाब PUNJAB

-394621

ਦਫਤਰ ਸ਼੍ਰੀਮਾਨ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਜੀ, ਮਾਲੇਰਕੋਟਲਾ।

ਮੁੱਖ ਬੰਧ	
1. ਸਬ ਰਜਿਸਟਰਾਰ ਦਾ ਨਾਮ	ਸ਼: ਗੁਰਮੀਤ ਸਿੰਘ
2. ਵਾਕਿਆ	ਰਕਬਾ ਪਿੰਡ ਸ਼ੁਆਦਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ
3. ਹੱਦ ਬਸਤ ਨੰਬਰ	86
4. ਰਕਬਾ	5 ਬਿਘੇ 16 ਬਿਸਵੇ ਚਾਹੀ
5. ਮਾਲੀਅਤ ਵਸੀਕਾ	13,90,000/ਰੂਪਏ
6. ਕੁਲ ਵਸੀਕੇ ਦੇ ਪੰਨੇ	12
7. ਵਸੀਕੇ ਵਿੱਚ ਕੁਲ ਸ਼ਬਦਾਂ ਦੀ ਗਿਣਤ	ît
8. ਕੁਲੈਕਟਰ ਵੱਲੋਂ ਨਿਸਚਿਤ ਕੀਤੀ	ਗਈ ਬਜ਼ਾਰੀ ਕੀਮਤ: 11,50,000/ਰੂਪਏ ਫੀ ਏਕੜ
<ol> <li>ਬਜਾਰੀ ਕੀਮਤ ਦਾ ਕੋਡ ਨੰਬਰ:</li> </ol>	G-8
10. (1) ਅਦਾਇਗੀ ਯੋਗ ਸਟੈੱਪ ਡਿਊਰ (2) ਅਦਾਇਗੀ ਯੋਗ ਅਡਿਸ਼ਨਲ ਸ	ਟੈਂਪ ਡਿਊਟੀ
(3) ਕੀ ਸਟੈਂਪ ਡਿਊਟੀ ਮੁਆਫ ਹੈ? ਦੇ ਹੁਕਮ ਜਾਂ ਰੂਲ ਦਾ ਗ੍ਵਾਲ	ਮੁਆਫ ਨਾ ਹੈ।
11. ਜ਼ਮੀਨ ਦੀ ਸ਼੍ਰੇਣੀ: 🦎 🦎	ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ

#### ਜਾਇਦਾਦ ਵੇਚਣ ਵਾਲੇ ਦਾ ਵੇਰਵਾ

1. ਵੇਚਣ ਵਾਲੇ ਮਾਲਕ ਦਾ ਨਾਮ ਅਤੇ ਪਤਾ :- ਮੈਸਰਜ ਸਿੱਧੂ ਪੈਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਉਮਰ 49 ਸਾਲ ਪੁਤਰ ਸ਼ੂਲ ਮਹਿੰਦਰ ਸਿੰਘ ਵਾਸੀ ਸਿੱਧੂ ਫਾਰਮ ਹਾਊਸ ਨੌਧਰਾਣੀ ਰੋਡ ਮਾਲੇਰਕੋਟਲਾ ਡਾਇਰੈਕਟਰ।

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramot I Story



# 239

160-500:00 Reg Eee 10,000.00 Pay Fee 1,390,000.00 Stamp Duty Mkt. Value \ 50.389.583.000 9 Type of Land Residential Area of Land 5.00 Bigha, 16.00 Biswa, 0.00 Biswansi Village/Segme ਸੁਆਦਤਪੁਰ 6-8 1,150,000.00 ਏਕੜ Rates Seg Desc Const. Type SALE दवड 2:49:38 PM ਅੱਜ ਮਿਤੀ 20/4/2009 Monday

ਨੂੰ ਸ਼ੀ ਪਰਮਜੀਤ ਸਿੰਘ

ਨੇ ਵਸੀਕਾ ਇਸ ਦ੍ਰਵਰਚ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।

ਰੀਜ: ਮਾਲੇਰਕੋਟਲਾ।

ਸ਼ੀ ਪਰਮਜੀਤ ਸਿੰਘ

ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੜਕੇ ਸੁਣਾਈ ਗਈ ,ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ, ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਸ਼ਾਇਆ

ਨੇ ਕੁਲ ਰਕਮ

ਰੂ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀ /ਭਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ ।ਦੋਹਾਂ ਧਿਰਾਂ

ਦੀ ਗਵਾਹ ਨੰ: । ਮੁਕੰਦ ਸਿੰਘ ਨੰ

ਅਤ ਗਵਾਹ ਨੰ: 2 ਕੁਰਬਾਨ ਖਾਂ ਪੰਚ ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਲਿਮ: ਸਨਾਖਤ ਕਰਦੇ ਹਨ । ਮੈ ਪਹਿਲੇ ਕਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ ,ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ । ਪੁਤੰਗ/ਪੁਤੰਗੀ/ਪਤਨੀ/ਵਿਧਵਾ ਮਾਲੇਰਕੋਟਲਾ

ਲਿਹਾਜਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ । ਮਿਤੀ 20/4/2009

ਗੁਰਮੀਤ ਸਿੰਘ ਸਬ ਰਜਿ: ਮਾਲੇਰਕੋਟਲਾ।

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ। ਮਿਤੀ 20/4/2009

ਗੁਰਮੀਤ ਸਿੰਘ

1.745

ਵਸੀਕਾ ਨੰ: ਜ਼ਿਲਦ ਨੂੰ:

ਹ ਦੇ ਸਫਾਨੋਂ;

ਸਬ ਰੇਜਿ: ਮਾਲੋਰਕੋਟਲਾ। 103 ਜਾਇਦ ਬਹੀ ਨੂੰ:

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

ਮੈਸਰਜ ਰਤਨ ਪੌਲਟਵੀਜ਼ ਪ੍ਰਾਇ: ਪੁਤੌਰ**/**ਪੁਤੌਰੀ**/ਪਤਨੀ/ਵਿਧਵਾ** ਸੁਆਦਤਪੁਰ





# 240



# पेनाच पंजाब PUNJAB

394622

ਜਾਇਦਾਦ ਖਰੀਦਣ ਵਾਲੇ ਦਾ ਵੇਰਵਾ

ਖਰੀਦਦਾਰ/ਖਰੀਦਦਾਰਾਂ ਦੇ ਨਾਮ ਅਤੇ ਪਤਾ :- ਮੈਸਰਜ ਰਤਨ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਪਿੰਡ ਸ਼ੁਆਦਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ।

(2)

ਵੇਚਣ ਵਾਲੀ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ

€49	: ਵਾਲੀ ਮੁਹਨਜ਼ਨ ਨਾ ਵਰਵਾ	
1.	ਪਿੰਡ/ਸ਼ਹਿਰ ਦਾ ਨਾਮ ਪਿੰਡ ਸ਼ੁਆਦ:	ਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ
2.	ਹੱਦ ਬਸਤ ਨੰਬਰ	86
3.	ਜ਼ਮੀਨ ਦੀ ਸ਼੍ਰੇਣੀ ( ਕਿਸਮ ਸਮੇਤ ਚਾਹੀ/ਬਰਾਨੀ ਆਦਿ )	ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ
4.	ਸ਼ਹਿਰੀ ਜਾਇਦਾਦ ਜਾਂ ਪੈਂਡੂ	ਪੇਂਡ
5.	ਅੰਦਰ ਲਾਲ ਲਕੀਰ ਜਾਂ ਬਾਹਰ ਲਾਲ ਲਕੀਰ	( ਬਾਹਰ )
6.	ਕਾਸ਼ਤ ਅਧੀਨ ਜਾਂ ਬਿਨਾ ਕਾਸਤ	( ਕਾਸ਼ਤ ਅਧੀਨ )
7.	ਅਰਾਜੀ ਤਾਦਾਦੀ 5 ਬਿਘੇ 16 ਬਿਸਵੇ ਮੁਦਰਜਾ ਖੇਵਟ	ਨੰਬਰ 14 ਖਤੌਨੀ ਨੰਬਰ 66 ਖਸ਼ਰਾ
ਨੰਬਰ	154/5–16, ਕਿਤਾ । ਰਕਬਾ ਤਾਦਾਦੀ 5 ਬਿਘੇ 16 ਬਿਸਵੇ	ਗ਼ੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ
ਯਾਨੀ	ਹਿਸੇ ਅਨੁਸਾਰ ਰਕਬਾ ਤਾਦਾਦੀ 5 ਬਿਘੇ 16 ਬਿਸ਼ਵੇ ਗੈਰ ਮੁ	ਮਿਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ
8.	ਕੁਲ ਰਕਬਾ5 ਬਿਘੇ 16 ਵਿ	ਬਿਸਵੇ ਗੈਰ ਮੁਮਕਿਨ ਪੋਲਟਰੀ ਫਾਰਮ
9.	ਮਾਲਕੀ ਦਾ ਸਬੂਤ	ਫਰਦ ਜਮਾਬੰਦੀ
	(2) ਸਾਲ ਜਮਾਬੰਦੀ :	2006-2007
	(3) ਜਮਾਬੰਦੀ ਦੀ ਨਕਲ ਜਾਰੀ ਹੋਣ ਦੀ ਮਿਤੀ:	17-4-2009

#### ਰਕਮ ਦੀ ਅਦਾਇਗੀ ਦਾ ਤਰੀਕਾ

1.	ਅਸਲ ਅਦਾਇਗੀ ਯੋਗ ਰਕਬੇ ਦੀ ਕੁਲ ਰਕਮ	- 13,90,000/ਰੂਪਏ
	(1) ਪੇਸ਼ਗੀ ਰਕਮ :	13,90,000/ਰੂਪਏ
	(2) ਰਜਿਸਟਰੀ ਸਮੇਂ ਪ੍ਰਾਪਤ ਕਰਨ ਯੋਗ ਰਕਮ	ਨਿਲ

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ੍ਰ: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramoso Sy Sidhu





पेनाघ पंजाब PUNJAB



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ਅਸ਼ਟਾਮ ਡਿਊਟੀ ਦੀ ਅਦਾਇਗੀ ਦਾ ਤਰੀਕਾ	The state of the s
2. ਜੇ ਕਰ ਅਸ਼ਟਾਮ ਫਰੋਸ਼	ਖਜਾਨਾ ਅਫਸ਼ਰ ਮਾਲੇਰਕੋਟਲਾ।
ਲਾਈਸੈਸ ਨੰਬਰ	- ਤੀ <b>ਮ</b> ਤ
ਨਿਲ	69,500/ਰੁਪਏ
ਅਸ਼ਟਾਮ ਨੰਬਰ 76 ਮਿਤੀ: 20-4-2009	ਕਿਤਾ 12

#### ਸ਼ਰਤਾਂ:-

- ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਉਪਰੋਕਤ ਦੱਸੇ ਵੇਰਵੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਮਿਲੀ ਹੈ। ਇਹ ਜਾਇਦਾਦ ਬਿਨਾਂ ਕਿਸੇ ਭਾਰ ਦੇ ਮੇਰੀ ਮਲਕੀਅਤ ਹੈ।
- ਮੈੱ ਉਪਰੌਕਤ ਜਾਇਦਾਦ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਬਦਲੇ <u>13,90,000/ਰੂਪਏ</u> ਜਿਸ ਦਾ 6,95,000/ ਰੂਪਏ ਹੁੰਦੇ ਹਨ। ਉਪਰੌਕਤ ਖਰੀਦਦਾਰ ਪਾਸ ਵੇਚ ਦਿਤੀ ਹੈ।
- ਵਿਕਰੀ ਦੀ ਕੁਲ ਰਕਮ ਦਾ ਲੈਨ ਦੇਨ ਉਪਰੋਕਤ ਦਰਸਾਏ ਗਏ ਤਰੀਕੇ ਅਨੁਸਾਰ ਸਹੀ ਹੈ। 3.
- ਕਬਜਾ ਮੋਕੇ ਤੋਂ ਖਰੀਦਦਾਰ ਦਾ ਹੋ ਗਿਆ ਹੈ। 4.
- 5.
- ਹੁਣ ਖਰੀਦਦਾਰ ਮੇਰੀ/ਸਾਡੀ ਤਰਾਂ ਮਾਲਕ ਹੋ ਗਿਆ ਹੈ। ਹੁਣ ਖਰੀਦਦਾਰਾ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਨੂੰ ਜਿਸ ਤਰਾਂ ਚਾਹੇ ਵਰਤੇ।
- ਜੇਕਰ ਬਾਦ ਵਿਚ ਇਸ ਜਾਇਦਾਦ ਬਾਰੇ ਕਿਸੇ ਕਿਸਮ ਮਾਲਕੀ ਦਾ ਨੁਕਸ ਨਿਕਲੇ ਤਾਂ ਵੇਚਣ 7. ਵਾਲਾ ਜੁਮੇਵਾਰ ਹੋਵੇਗਾ ਅਤੇ ਇਸ ਦਾ ਹਰਜਾਨਾ ਉਸ ਦੀ ਜਾਇਦਾਦ ਤੋਂ ਪੂਰਾ ਕੀਤਾ ਜਾਵੇਗਾ।
- ਮੁਖਤਿਆਰ ਨਾਮਾ ਦੇਣ ਵਾਲਾ ਜਿੰਦਾ ਹੈ ਅਤੇ ਉਸ ਨੇ ਮੁਖਤਿਆਰ ਨਾਮਾ ਮਨਸੂਖ ਨਹੀਂ ਕਰਵਾਇਆ ਹੈ। ਨਿਲ
- 9. ਖਰਚਾ ਰਜਿਸਟਰੀ ਖਰੀਦਦਾਰ ਨੇ ਕੀਤਾ ਹੈ।
- ਇਸ ਰਕਬੇ ਬਾਰੇ ਕਿਸੇ ਅਦਾਲਤ ਵਲੋਂ ਕੋਈ ਵੀ ਸਟੇਅ ਆਦਿ ਜਾਰੀ ਨਹੀਂ ਹੋਇਆ ਹੈ ਅਤੇ ਇਸ ਰਕਬੇ ਦੀ ਵਿਕਰੀ ਨਾਲ ਸਰਕਾਰ ਦੇ ਕਿਸੇ ਐਕਟ/ਨਿਯਮ ਜਾਂ ਹਦਾਇਤਾਂ ਦੀ ਕੋਈ ਵੀ ਉਲੰਘਣਾ ਨਹੀਂ ਹੋ ਰਹੀ ਹੈ।

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Paramost Sy Southy





पंजाब<sub>‡</sub>PUNJAB

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- ਇਹ ਰਕਬਾ ਕਿਸੇ ਵੀ ਧਾਰਮਿਕ ਸੰਸਥਾ ਜਿਵੇਂ ਕਿ ਡੇਰਾ/ਮੱਠ/ਅਖਾੜਾ ਅਤੇ ਚੈਰੀਟੈਬਲ ਸੰਸਥਾ ਨਾਲ ਸਬੰਧਤ ਨਹੀਂ ਹੈ।
- 12. ਇਹ ਜਾਇਦਾਦ ਕਿਸੇ ਗਲਤ ਤਰੀਕੇ ਜਾਂ ਧੋਖੇ ਨਾਲ ਨਹੀਂ ਵੱਚੀ ਜਾ ਰਹੀ ਅਤੇ ਨਾ ਹੀ ਇਹ ਲੋਕ ਹਿੱਤ ਦੇ ਵਿਰੁੱਧ ਹੈ ਅਤੇ ਨਾ ਹੀ ਕੋਈ ਗੱਲ ਛੁਪਾਈ ਗਈ ਹੈ ਜਿਸ ਨਾਲ ਟਰਾਂਸਫਰ ਬਾਅਦ ਵਿਚ ਗਲਤ ਸਾਬਤ ਹੋਵੇ।
- ਜੇਕਰ ਕੋਈ ਵੀ ਤੱਥ ਬਾਅਦ ਵਿਚ ਗਲਤ ਸਾਬਤ ਹੋਵੇ ਤਾਂ ਵੇਚਣ ਵਾਲਾ ਉਸ ਦਾ ਕਾਨੂੰਨੀ ਤੌਰ ਤੇ ਜੁਮੇਵਾਰ ਹੋਵੇਗਾ।
- 14. ਫਾਰਮ ਨੰਬਰ 1 ਜੋ ਕਿ Punjab Stamp ( Dealing of under- Valued Instruments) Rules 1983 ਦੇ ਰੂਲ 3 ਵਿਚ ਨਿਰਧਾਰਤ ਹੈ ਦੇ ਅਨੁਸਾਰ ਸੂਚਨਾ ਮੁਕੰਮਲ ਤੌਰ ਤੇ ਦਰਜ ਕਰ ਦਿਤੀ ਗਈ ਹੈ।
- ਨੌਟ: ਵਿੱਕਰੀਕਾਰ ਨੇ ਉਕਤ ਵੇਚੀ ਭੋ ਜਿਸ ਦੇ ਇਰਦ ਗਿਰਦ ਚਾਰ ਦੀਵਾਰੀ ਹੋਈ ਹੋਈ ਹੈ ਮਏ ਹਕੂਕ ਪਹੀ ਰਾਸਤਾ ਵ ਦੀਗਰ ਕੁਲ ਸਬੰਧਤ ਹਕਾਂ ਸਮੇਤ ਬਦਸਤ ਖਰੀਦਾਰ ਬੈ ਕਰਕੇ ਖਰੀਦਾਰ ਨੂੰ ਵੇਚੀ ਭੋ ਦਾ ਪੂਰਨ ਮਾਲਕ ਅਤੇ ਕਾਬਜ ਕਰਾਰ ਦੇ ਦਿਤਾ ਹੈ ਅੱਜ ਤੋਂ ਖਰੀਦਾਰ ਨੂੰ ਉਕਤ ਵੇਚੀ ਭੋ

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇ੍ਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Param of Sol Stolky





पंजाब ¿PUNJAB

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ਸਬੰਧੀ ਕੁਲ ਹਕੂਕ ਮਾਲਕਾਨਾ ਬੈ ਰਹਿਨ ਇੰਤਕਾਲ ਆਦਕ ਹਰ ਕਿਸਮ ਹਾਸਲ ਹੋਨਗੇ। ਖਰੀਦਾਰ ਨੂੰ ਇਸ ਵਿਕਰੀਨਾਮਾ ਅਨੁਸਾਰ ਉਕਤ ਵੇਚੀ ਭੋ ਦਾ ਇੰਤਕਾਲ ਆਪਨੇ ਹਕ ਵਿਚ ਮੰਨਜੂਰ ਕਰਵਾਨ ਦਾ ਪੂਰਨ ਹਕ ਹਾਸਲ ਹੋਵੇਗਾ।

ਨੋਟ:- ਵਿਕਰੀਕਾਰ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਫਰਮ ਹੈ ਜਿਸ ਨੇ ਮਤਾ ਮਿਤੀ: 16-4-2009 ਰਾਹੀਂ ਉਕਤ ਭੋ ਬਦਸਤ ਖਰੀਦਾਰ ਬੈ ਕਰਨ ਅਤੇ ਬੈ ਦੀ ਕੁਲ ਕਾਰਵਾਈ ਕਰਨ ਅਤੇ ਦਸਖਤ ਆਦਕ ਕਰਨ ਦੇ ਅਧਿਕਾਰ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਨੂੰ ਦਿਤੇ ਹਨ ਅਸਲ ਮਤਾ ਨਾਲ ਲਫ ਹੈ ਮਿਤੀ: ਉਕਤ

> ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Param of 7-Sol Sidly



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# भारतीय गैर न्याथिक भारत INDIA

ক. 500

पाँच सौ रुपये



FIVE HUNDRED RUPEES

Rs. 500

INDIA NON JUDICIAL

पंजाब PUNJAB

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ਵਿਕਰੀਨਾਮਾ ਲਿਖ ਦਿਤਾ ਹੈ ਕਿ ਸਬੂਤ ਰਹੇ। ਮਿਤੀ:

20-4-2009

ਪਹਿਲੇ ਗਵਾਹ ਦਾ ਨਾਮ ਹਸਖਤਾਰ ਅਤੇ ਅੰਗੂਠਾ ਸ਼: ਮੁਕੰਦ ਸਿੰਘ ਨੰਬਰਦਾਰ ਪਿੰਡ ਨੌਧਰਾਣੀ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ।

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ਦੂਜੇ ਗਵਾਹ ਦਾ ਨਾਮ ਹਸਖਤਾਰ ਅਤੇ ਅੰਗੂਠਾ ਕੁਰਬਾਨ ਖਾਂ ਪੰਚ ਪੁਤਰ ਮਜੀਦ ਖਾਂ ਵਾਸੀ ਪਿੰਡ ਨੌਧਰਾਣੀ ਤਹਿ: ਮਾਲੇਰਕੋਟਲਾ।

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ਪਹਿਲੀ ਧਿਰ ਦੇ ਹਸਤਾਖਰ ਅਤੇ ਪੰਜਾ ਉਗਲੀਆਂ ਦੇ ਨਿਸ਼ਾਨ ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼੍ਰਾਂ ਪਰਮਜੀਤ ਸਿੰਘ ਵਾਸੀ ਸਿੱਧੂ ਫਾਰਮ ਹਾਊਸ ਨੌਧਰਾਣੀ ਰੋਡ ਮਾਲੇਰਕੋਟਲਾ ਡਾਇਰੈਕਟਰ।

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ਦੂਸਰੀ ਧਿਰ ਦੇ ਹਸਤਾਖਰ ਅਤੇ ਪੰਜਾ ਉਗਲੀਆਂ ਦੇ ਨਿਸ਼ਾਨ ਮੈਸਰਜ ਰਤਨ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਪਿੰਡ ਸ਼ਆਦਤਪੁਰ ਤਹਿਸੀਲ ਮਾਲੇਰਕੋਟਲਾ ਰਾਹੀਂ ਰਣਜੀਤ ਸਿੰਘ ਸਿੱਧੂ ਮਨੈਜਿੰਗ ਡਾਇਰੈਕਟਰ;

ਲੜੀ ਨੂੰ ..ਤੋਂ 8..... ਮਿਡੀ ਕੈ.? ਤੇ ' ਸ਼ਾਮ ਲਾਲ ਗੁਪਤਾ

LS No. 6/DWI 11: 2 (







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ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ; ਨਿਲਕਾ ਨਾੰ — ਆ ਮਿਲੀਆ





पंजाब PUNJAB

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(8)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡੁਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Pasam of Sol Brothy





पंजाब PUNJAB

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ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Faram pro- Sol Sodhi



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पंजाब PUNJAB

721293

(10)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Param sit Syl Sidhi



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पंजाब PUNJAB

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(11)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ;

Peremoit Soll Stalk,



# भारत INDIA ক. 500 **FIVE HUNDRED** RUPEES Rs. 500 पाँच सौ रुपये INDIA NON JUDICIAL

पंजाब PUNJAB

721295

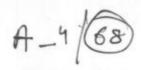
(12)

ਬਰਾਏ ਤਕਮੀਲ ਵਿਕਰੀਨਾਮਾ ਸ਼ਾਮਲ ਹਜਾ ਹੈ।

ਮਿਤੀ: 20-4-2009

ਮੈਸਰਜ ਸਿੱਧੂ ਪੋਲਟਰੀਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨੌਧਰਾਣੀ ਬਜਰੀਆ ਸ਼: ਪਰਮਜੀਤ ਸਿੰਘ ਡਾਇਰੈਕਟਰ ਵਿਕਰੀਕਾਰ; ਵਿਸ਼ਕਸ ਨਾ + SM SeM





REPORT CERTIFYING - CONSTITUTION OF COMMITTEE OF CREDITORS OF THE CORPORATE DEBTOR, RATTAN POULTIRES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT VILLAGE SADATPUR, MALERKOTLA (PUNJAB) ON 28.02.2023 \

Whereas Hon'ble National Company Law Tribunal Chandigarh vide its order no. CP (IB) No. 59/Chd/Pb/2022 dated 07.02.2023 has appointed the undersigned as Interim Resolution Professional (IRP) of the Corporate Debtor, RATTAN POULTIRES PRIVATE LIMITED and directed to constitute the Committee of Creditors (CoC) of the said Corporate Debtor as follows:-

Para 10 (viii.) The Interim Resolution Professional shall after collation of all the claims received against the Corporate Debtor and the determination of the operational position of the Corporate Debtor constitute a Committee of Creditors and shall file a report, certifying constitution of the Committee to this Tribunal on or before the expiry of thirty days from the date of his appointment, and shall convene first meeting of the Committee within seven days of filing the report of constitution of the Committee;

Whereas section 18 (1) (c) of Insolvency and Bankruptcy Code, 2016 read with IBBI (CIRP) Regulations, 2016, enjoins a duty on the Interim Resolution Professional to constitute a Committee of Creditors;

Whereas Section 21 (2) of IB Code, 2016 specifies that the Committee of Creditors shall comprise of all financial creditors of the corporate debtor with the proviso that a Financial Creditor or the Authorized Representative of the Financial Creditor, if it is a related party of the Corporate Debtor shall not have any right of representation, participation or voting in a meeting of the Committee of Creditors. Further, the proviso shall not apply to a Financial Creditor, regulated by a financial sector regulator, if it is a related party of the Corporate Debtor solely on account of conversion or substitution of debt into equity shares or instruments convertible into equity shares, prior to the insolvency commencement date

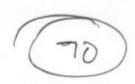
Therefore, in view of the above provisions, I, Sanjay Kumar Aggarwal, bearing IP Regn. No. IBBI/IPA-002/N-00126/2017-18/10295, , Interim Resolution Professional, hereby constitutes Committee of Creditor of Rattan Poultries Private Limited ("Corporate Debtor") on 28.02.2023, based on claims received till date.

S. No.	Name of the Financial Creditor	Address/ Email Address	Amount Claimed	Voting (%)
1.	Canara Bank Specialised Asset Recovery Management Branch (Branch Code CB- 5220) Canara Bank Circle Office 4th Floor, Plot No.1, Sector 34- A,Chandigarh PIN- 160 022 Phone:0172- 2601664, 2602336	Canara Bank Specialised Asset Recovery Management Branch (Branch Code CB-5220) Canara Bank, Circle Office 4th Floor, Plot No.1, Sector 34-A,Chandigarh PIN- 160 022 Phone:0172-2601664, 2602336 Cb5220@canarabank.com	Rs. 23.06 Cr. (RS.12.28 Cr Principal plus interest, penal interest and other expenses incurred by the bankj) as on date of commencement of CIRP (i.e 07.02.2023) in Rattan Poultries Private Limited (CP(IB)NO.59/ch d/pb/2022) NPA: 09.02.2019	100 %

# UNSECURED FINANCIAL CREDITORS (NOT HAVING VOTING RIGHTS, BEING RELATED PARTIES OF THE CORPORATE DEBTOR)

S. No.	Name of the Financial Creditor	Address/ Email Address	Amount Claimed	Voting (%)
1.	Unsecured Financial Creditors (Not having voting rights) being related parties of the corporate debtor	No claim	No claim	NIL
2.	Operational Creditors , if any.	No Claim	No Claim	NIL
3.	Claims Of Employees & Workmen (Present /Past)	No Claim	No Claim	NIL
4.	Claims by Creditors in a Class	No Claim	No Claim	NIL
	Claims by Other Creditors , if any	No Claim	No Claim	NIL

The voting share of COC members is subject to revision on account of verification of the claim amount from the books of Accounts of the Corporate Debtor and the supporting documents submitted by the claimants and/or further directions/instructions, if any by Hon'ble Adjudicating Authority.



The above stated Financial Creditor (Member of the Committee of Creditors) is requested to inform on the Email Address <a href="mailto:ip..rattanpoultries@gmail.com">ip..rattanpoultries@gmail.com</a>, the names of the respective officials with their designation, authorized to attend and participate in the CoC Meeting of Rattan Poultries Private Limited

Please also provide their respective Phone numbers and E-Mail addresses for better communication so that notice of meeting may also be sent compulsorily by email, as and when fixed.

SANJAY KUMAR AGGARWAL
Interim Resolution Professional in the matter of
RATTAN POULTRIES PRIVATE LIMITED (CIN NO. U01222PB1999PTC022555)
Regn. No. IBBI/IPA-002/IP-N00126/2017-18/10295

Date: 28.02.2023 Place: Mohali